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**LOK SABHA SECRETARIAT**  
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# ADDRESS BY THE PRESIDENT TO PARLIAMENT

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The provision for an Address by the Head of State to Parliament goes back to the year 1921 when the Central Legislature was set up for the first time under the Government of India Act, 1919. Under article 86(1) of the Constitution, the President may address either House of Parliament or both Houses assembled together, and for that purpose require the attendance of members. Article 87(1) provides that at the commencement of the first Session of each year, the President shall address both Houses of Parliament assembled together and inform the Parliament of the causes of its summons.

The Address by the President is a statement of policy of the Government. It contains a review of the activities and achievements of the Government during the previous year and sets out the policies which it wishes to pursue with regard to important national and international issues. It also indicates the main items of legislative business which are proposed to be brought before Parliament during the sessions to be held that year.

The President of India, Shri Ram Nath Kovind, addressed members of both the Houses of Parliament assembled together in the Central Hall of Parliament House on 31 January 2019.

We reproduce below the text of the Address.

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*Honourable Members,*

It gives me immense pleasure to address the Joint Sitting of the Two Houses of Parliament.

In the annals of our democracy, 2019 is an important milestone. We the people of India, are celebrating the 150th birth anniversary of Mahatma Gandhi, the Father of the Nation this year. 13th April this year will also mark 100 years of the tragic massacre at Jallianwala Bagh. On behalf of the entire nation, I bow to pay tribute to all those martyrs who sacrificed their lives for a bright future for us.

This year, our country will also celebrate the 70<sup>th</sup> anniversary of the Constitution Day. It is in this historic Central Hall, that the illustrious architects of our Constitution had sculpted the Constitution of India. This year, we are also celebrating the 550<sup>th</sup> birth anniversary of Guru Nanak Devji, who taught us to lead our lives with the spirit of service and goodwill.

I am glad that our country is following the dreams of Gandhiji to build an inclusive society based on ethics and principles. Our nation is moving ahead guided by the ideals of social and economic justice as enshrined in the Constitution by Baba Saheb Dr. Bhimrao Ambedkar. The efforts of my Government clearly reflect a belief in an egalitarian society as espoused by Dr. Ram Manohar Lohia, the torch bearer of public conscience against the politics of exploitation.

*Honourable Members,*

Prior to the 2014 General Election, the country was passing through a phase of uncertainty. After the elections, my Government assumed charge and vowed to build a new India. A new India with no place for imperfect, corrupt and inertia ridden systems. From day one, the mission of my Government based on transparency was to improve the lives of our citizens, to eradicate their difficulties owing to poor governance, and to make sure that the benefit of public services reach the lowest strata of the society.

The targets of my Government were determined by countless and helpless faces such as - that poor mother who cooked in a smoke filled kitchen; that helpless sister who was compelled to postpone her own treatment due to financial worries despite serious illness; that daughter who had to wait the whole day until the cover of darkness for going to the toilet; that child who was compelled to wait for day light to study because there was no electricity; that farmer who was caught in the anxiety of repaying his loan while watching his crops damaged by hail storm; that youth who was unable to earn his livelihood because no bank would lend to him. These very thoughts have shaped the schemes of my Government. These ideals of Deen Dayal Upadhyaya's Antyodaya have been the touchstone of my Government's work.

In the last four and a half years, My Government has infused new hope and confidence among the people of the country, enhanced the country's image and has effectively brought in social and economic change. As a result, my Government has been able to win immeasurable affection and trust of the people. The main goal of my Government is to improve the life of every Indian.

*Honourable Members,*

For an inclusive and modern development of our country, it needs to be ensured that not a single family is deprived of fundamental needs. My Government which is sensitive to the needs of the common people and understands their pain, has prioritised provision of basic amenities, addressed health concerns of the people and implemented the Government schemes at an unprecedented pace after restructuring them.

Espousing universal compassion towards all, Lord Basavanna said:

**‘दयवे धर्मद मूल वय्या’**

*(Dayave Dharmad Mool Vayyaa)*

*That is "Kindness is the basis of all faiths". Every human being must possess affection and kindness in his heart for all living beings.*

Lack of toilets had forced crores of Indians, especially our daughters and daughters-in-law to lead an undignified and unhealthy life. Under the Swachh Bharat Abhiyan, more than 9 crore toilets have been constructed. It is the outcome of this mass movement that coverage of rural sanitation that was less than 40 percent in 2014, has increased to 98 percent. According to an assessment, because of the toilets built, numerous poor persons have been spared of various kind of diseases and more than 3 lakh lives have been saved. In the year of the 150th birth

anniversary of Mahatma Gandhi, we must remember that we have resolved in his memory to achieve Swachh Bharat by 2nd October.

*Honourable Members,*

Many of our mothers, sisters and daughters used to suffer from various illnesses because of smoke filled kitchens, which also affected health of the entire family; and much of their effort and time were spent in collecting firewood. My Government has provided more than 6 crore cooking gas connections to such sisters and daughters under the Ujjwala Yojana. Even after decades of efforts, there were only 12 crore gas connections in the country in 2014. In a short period of last four and a half years, 13 crore families have been provided gas connections.

We are fully aware that the burden of expenditure on medical treatment further impoverishes the poor families. My Government which empathizes with this pain has launched the "Ayushman Bharat Yojana" last year. Under the world's biggest health care scheme, 'Pradhan Mantri Jan Aarogya Abhiyan', 50 crore poor are eligible for availing treatment up to Rs 5 lakh per year per family in case of a serious illness. In a short period of four months, more than 10 lakh poor have already availed free treatment from hospitals under this scheme.

The endeavour of my Government has also been on reducing the burden of out of pocket expenses on medical care for the poor and the middle class. Under 'Pradhan Mantri Bharatiya Jan Aushadhi Pariyojana', 4,900 Jan Aushadhi Centres have already been opened in more than 600 districts. More than 700 different medicines are being dispensed at low cost in these Centres. Similarly, reduction in the cost of cardiac stents has resulted in an annual saving of about Rs. 4,600 crore to the poor and middle class. Reduction in cost of knee replacement has led to an annual saving of about Rs. 1,500 crore. My Government has provided the facility of dialysis free of cost to those suffering from kidney diseases. This has resulted in a saving of more than Rs 2,000 per session for these people.

In addition, for a premium of just one rupee a month under 'Pradhan Mantri Suraksha Bima Yojana' and 90 paise a day under 'Pradhan Mantri Jeevan Jyoti Bima Yojana', as many as 21 crore poor brothers and sisters have been provided with insurance coverage. An assistance of Rs 2 lakh in the event of an untoward incident is made available to them under both the schemes. By disbursing more than Rs. 3,100 crore under these schemes till now, my Government has supported the people in their times of difficulty.

My Government is also striving hard to alleviate the challenge of malnutrition among poor women and children. My Government has launched the National Nutrition Mission for persons suffering from malnutrition and to eliminate the factors responsible for malnutrition. 'Mission Indradhanush' has been launched by the Government to provide immunization facilities to children and pregnant women living in remote and tribal areas. As a result, the country has moved rapidly towards the target of "Universal Immunization".

Be it cities or villages, the Government is working at a fast pace to strengthen the healthcare related infrastructure. New medical colleges are being set up by the Government, district hospitals are being upgraded and Wellness Centres are being established in all major Panchayats of the country. From Madurai in Tamil Nadu to Pulwama in Jammu-Kashmir; and from Rajkot in Gujarat to Kamrup in Assam, new 'AIIMS' are being established. Government is

setting up new Ayurveda Science Institutes and encouraging yoga for physical and mental well being. To address the shortage of doctors in rural areas, 31 thousand new seats have been added in medical education in the last four years.

*Honourable Members,*

When my Government set a target that by 2022 when the nation celebrates 75th anniversary of its independence, no family would remain homeless, many wondered how this would be possible. While completing the houses under the earlier scheme, the Government has also fast-tracked the construction of houses across cities and villages under the Pradhan Mantri Awas Yojana, in an unprecedented manner.

In the last four-and-a-half years, 1 crore and 30 lakh homes have been constructed under the rural housing schemes of the Government, whereas in the five years preceding 2014, only 25 lakh houses had been constructed. This five-fold increase in the speed of construction of houses and handing over the house keys to the poor is rapidly transforming the destiny of the poor and the rural landscape.

Similarly, buying or building a house in the cities has become easier for the common person. The dream of building one's own home had become difficult for a normal family to achieve due to black money and rising costs. By enacting RERA law, my Government has ensured that construction of houses is completed and they are handed over to the buyers as scheduled so that the hard earned money of buyers does not get stuck. After enactment of this law, about 35 thousand 'Real Estate Projects' have been registered where lakhs of houses are being constructed and handed over to families.

Under 'Pradhan Mantri Awas Yojana', the Government is also giving interest subsidy of 6 and a half per cent to the persons belonging to low income group. According to an estimate, an individual taking a home loan of Rs.20 lakh for 20 years, would get a benefit of about Rs. 6 lakh.

By providing electricity connection to every household, my Government is illuminating the life of each person. In 2014, there were more than 18 thousand villages which had no electricity connection. Today every village has been electrified. Under 'Pradhan Mantri Saubhagya Yojana', 2 crore and 47 lakh homes have been provided electricity connection. Now India is rapidly moving on the path where every home is electrified and no poor household will be forced to live in darkness.

My Government is working hard towards realization of the dreams and aspirations of all the sections. By decreasing the burden of income tax and keeping rate of inflation under control, Government has created new opportunities for expanding the savings of the middle class. The effort of the Government is to increase the income of the hard working middle class and provide avenues for investment to further augment their incomes.

*Honourable Members,*

When the nation was fortunate to have a visionary and compassionate Prime Minister in Atal Bihari Vajpayee, who also understood the pain of the poor; several new Departments and Ministries were created and new programmes were launched. A separate Ministry for the North East, a Ministry for welfare of the Tribals, Sarva Shiksha Abhiyan and connecting the nation

through Golden Quadrilateral were singular contributions of Atalji. He undertook a grand initiative to eliminate the widespread disparities prevailing in the country. The programmes and Ministries conceived by Atalji played a vital role in eliminating the social imbalances during the initial years of 21<sup>st</sup> Century. But unfortunately these initiatives did not get the desired momentum and continuity in subsequent years.

We are all aware that if our Divyang brothers and sisters are provided assistance to ameliorate their physical difficulties, they can achieve new heights on their own. With this in mind, the Ministry of Social Justice and Empowerment established by Atalji had started the tradition of organizing camps to assist the Divyangjans. But the situation was so dismal that up to 2014 only 56 such camps could be organized.

After formation of my Government in 2014, following the vision of Atalji, efforts were made with full sensitivity to solve the problems of Divyangjans. In the past four-and-a-half years my Government has been organising 140 camps on an average every month where Divyangjans are receiving assistive equipments. During this period, assistive equipments worth Rs.700 crore have been distributed to about 12 lakh Divyangjans in a fully transparent manner.

We are all familiar with the ordeals faced by Divyangjans at railway stations and bus stands while commuting. My Government under the 'Sugamya Bharat Abhiyan' has made about 1,000 Government buildings and more than 650 railway stations fully accessible to Divyangjans.

Children using sign language in one State had to face considerable difficulty due to different types of sign languages while visiting other States. In many instances multiple sign languages were being used within a State. Taking note of their difficulty, my Government started working on a uniform sign language for Divyangjan applicable throughout the country. A dictionary for the Divyangjan with 3,000 words has already been published by the Delhi-based Indian Sign Language Research and Training Centre and the work on another dictionary with 3,000 new words is in progress. In addition, the Central Government has made about 100 websites compliant to the needs of Divyangjan. Through the enactment of 'The Rights of Persons with Disabilities Act, 2016', my Government has provided them with equal opportunity in education, social security and employment.

*Honourable Members,*

Tragic accidents at unmanned railway crossings have for years been a subject of discussion in our country. This subject has also been raised many times in the Parliament. In 2014, unmanned crossings in the country numbered 8,300. My Government undertook a mission to eliminate unmanned railway crossings, which have now almost been done away with.

Our citizens have to frequently deal with natural calamity of one kind or the other. Every year, there are floods in some districts and drought in some others. My Government is fully focussed on the management of natural disasters, and the financial assistance has been more than doubled so that relief work can be performed with full capacity. Be it the cyclonic storms in southern States or the floods in eastern India, my Government has exhibited promptness and sensitivity in relief and rehabilitation works.



*Honourable Members,*

Mindful of the prevalence of injustice and deprivation in the society, my Government has been working towards reforming the legal system so as to ensure social and economic justice. The Citizenship Amendment Bill will help in the securing of Indian citizenship by those victims who were persecuted and were compelled to seek refuge in India. These people cannot be blamed since they were victims of circumstances.

My Government has made a provision for capital punishment in case of heinous crimes like rape of minors. In many States, capital punishment has been awarded after expeditiously completing the hearing which has sent out a strong message to persons with such perverted thinking.

With a view to liberate our Muslim daughters from a life of fear and anxiety and to provide them with equal right to lead their lives at par with other daughters, my Government is striving hard to get the Triple Talaq Bill passed by the Parliament.

Similarly, grant of Constitutional status to the 'Other Backward Classes Commission' demonstrates my Government's commitment towards social justice.

A historic decision has been taken in the last Winter Session of Parliament to pass the 103rd Amendment to the Constitution to extend the benefit of reservation to the poor belonging to the general category. This is an effort to provide justice and equal opportunity to those poor young men and women who felt left out because of poverty. To ensure that this new dispensation has no impact on the existing reservation, the number of seats in educational institutions are being increased proportionately.

*Honourable Members,*

Youth are the greatest strength of our nation. India has the largest number of young people in the world, and the policy decisions of my Government have been inspired by the aspirations and dreams of the young Indians of 21st century.

Keeping in mind the desire of the youth to be self-reliant, the Kaushal Vikas Abhiyan was launched. Under this Abhiyan, in the last four years, on an average one crore youth have been trained every year in different skills. In the coming days, more than 15,000 ITIs, more than 10,000 Kaushal Vikas Kendras and more than 600 Pradhan Mantri Kaushal Vikas Kendras, will play a critical role in developing the skill-set of the country's youth.

Under the 'Pradhan Mantri Mudra Yojana', which facilitates credit for professional and business requirements, loans worth more than Rs. 7 lakh crore have been disbursed to the youth without any guarantee. More than 15 crore people have benefitted and over 4 crore 26 lakh first time borrowers have started their business under this scheme.

Under 'Start Up India' and 'Stand Up India', my Government has provided financial assistance to make the youth self-reliant. As a result, in the world of start ups, India now figures as a frontline country.

The Government has linked creation of jobs with tax incentives under 'Pradhan Mantri Rojgar Protsahan Yojana'. Under this scheme, when a young person gets a new job, the EPS and

EPF contribution of 12 per cent payable by the employer is being paid by the Government for the first three years. More than 1 crore youth have already benefitted from this scheme.

*Honourable Members,*

Every parent aspires for a good education for their sons and daughters so that they can succeed in life. Government is establishing new educational institutions to provide increased opportunities for professional education of the highest standard. 7 IITs, 7 IIMs, 14 IIITs, 1 NIT and 4 NIDs are being established. It has been decided to enhance the amount of scholarship and fellowship by more than 25 percent to encourage research activities in the country. In addition, efforts are being made to further strengthen the foundation of the education system by opening 103 Kendriya Vidyalayas, Eklavya Model Awasiya Vidyalayas in all talukas having a majority tribal population and 62 new Navodaya Vidyalayas.

To improve the standard of education, Government is following a multi-dimensional approach. To secure the future of the country, it is imperative that children still studying in schools get full opportunity to transform their flight of imagination into concrete reality. The Government is setting up more than 5,000 'Atal Tinkering Labs' for taking ideas to innovation.

With changing times and evolving technology, methods and processes of employment and business are also changing. My Government is constantly working to ensure the preparedness of youth of our country for such changes.

My Government is making efforts to identify talented sportspersons from different corners of this country under the youth centric 'Khelo India' programme. Transparency in selection process has boosted the morale of our sportspersons. The result is reflected in the number of medals won by us at national and international levels.

*Honourable Members,*

Our daughters are making remarkable contribution in every field today and have brought laurels to the country. It is for the first time since independence that the policies and programmes of the Government have created numerous new opportunities for enterprise for women and led to their empowerment and economic mainstreaming.

Under the 'Pradhan Mantri Mudra Yojana', the maximum benefit has been availed by women. Out of the 15 crore Mudra loans provided so far throughout the country, 73 percent have been disbursed to women entrepreneurs. Under the 'Deen Dayal Antyodaya Yojana', about 6 crore women have become members of Self Help Groups. My Government has provided loans worth more than Rs 75 thousand crore to such Self Help Groups. This amount is two and a half times more than the loans given in the four years preceding 2014.

In order to ensure the participation of women entrepreneurs in small and medium enterprises, it has been made mandatory for the major Government companies to purchase at least 3 percent of their material from the enterprises owned by women entrepreneurs.

My Government is also making efforts to address the problem of gender-based discrimination faced by women in different spheres. Last year, a decision was taken whereby women officers recruited under the Short Service Commission in the armed forces would be

considered for permanent commission through a transparent selection process just like their male counterparts. Women, who had been deprived of employment opportunities in the underground mining sector even after so many years of independence, will now be given equal opportunity to work in this sector.

To enable working women to devote more time towards the upbringing of their new born children during their crucial formative years, the Government has enhanced maternity leave from 12 weeks to 26 weeks.

*Honourable Members,*

Despite the scorching sun, heavy downpour, snow fall, or any other challenge; the hard working farmers of our country have toiled day and night to produce record food grain harvest. There has also been an increase in dairy and fish production, as also in other areas. Many of you have witnessed village life and the struggles of the farmers from very close quarters. Our farmer brothers and sisters are not only the foundation of our economy, but they also keep our traditions alive.

On behalf of this august House, I compliment our annadata farmers. My Government is striving day and night to attain the goal of doubling farmers income. Understanding the needs of farmers, the Government is seeking to find permanent solutions to their problems. It is the priority of the Government to provide better facilities and assistance to farmers for the entire spectrum of agriculture activities from purchase of equipments and seeds to transportation of produce and its sale.

Work is being carried out with a new approach for reducing the cost of farming, providing the farmers with fair price for their crops, providing access to new markets and helping them with additional sources of income. My Government has taken the historic decision of fixing the Minimum Support Price - MSP of 22 crops at one and a half times higher than the production cost of the crop.

In addition, it is being ensured that good quality seeds are made available to the farmers. The number of Krishi Vigyan Kendras is being increased across the country to assist the farmers with scientific methods of farming. More than 17 crore Soil Health Cards have been distributed to inform the farmers about the health of the soil. 100 percent Neem coating of urea has been done to facilitate its availability and to prevent its misuse.

My Government is completing 99 incomplete old irrigation projects so that farmers do not face any hurdle in irrigation. 71 of these projects will be completed by the next few months. Micro-irrigation is also being promoted by the Government to ensure full utilization of every drop of water.

Crop insurance is being provided to farmers at low premium under the '*Pradhan Mantri Fasal Bima Yojana*' to safeguard them from potential crisis due to crop damage. A campaign has been launched to link online, more than 1,500 Agricultural Mandis to facilitate market access to farmers. Cold storage capacities are being increased at a fast pace to minimise crop damage from the field to the market and to ensure proper storage. The '*Waste to Wealth*' campaign is being implemented to ensure that farmers generate additional income out of the crop residue from their field.

Under the Blue Revolution scheme, my Government is providing training to fishermen in deep sea fishing and financial assistance for buying modern fishing trawlers.

These comprehensive interventions will trigger a permanent transformation in our 70-year old agriculture system, empower our Annadata farmers, pull them out of their problems; and do justice to their potential.

*Honourable Members,*

By lending momentum to schemes linked with the Digital India programme, my Government is trying to provide full advantage of e-governance to people living in rural areas. In 2014, only 59 village panchayats in the country had digital connectivity. Today, 1 lakh 16 thousand village panchayats are connected with optical fibre and about 40 thousand village panchayats have been provided with wi-fi hotspots.

Establishment of Common Service Centres has been accelerated to ensure that various benefits and services are easily available to brothers and sisters in rural areas. In these Centres, facilities like banking, insurance, pension and scholarship etc are being made available online to the village folk. In 2014 there were only 84 thousand Common Service Centres. Today, their number has increased to more than 3 lakhs. Of these, 2 lakh and 12 thousand centres have been set up in village panchayats.

In this era of information technology, easy availability of data at low cost is a big facility as well as means for development for our people. The cost of one GB data which was about Rs.250 in 2014 has now reduced to only Rs.10 to 12. Similarly, the mobile talk time charges have now been reduced to less than half.

Earlier, it was almost impossible for ordinary entrepreneurs to supply their products to Government Departments. The Government has now developed an online platform called GeM i.e. Government e-Marketplace for public procurement. This platform has helped in bringing transparency in public procurement and at the same time has provided an opportunity to entrepreneurs in big and small cities as well as villages to sell their products without any difficulty to the Government.

Recently, in order to simplify the processes, the Government has started a scheme wherein loans of amounts up to Rs.1 crore are approved within 59 minutes.

*Honourable Members,*

The great Saint Thiruvalluvar has said:

**"इयट्रलुम् ईट्टलुम् कात्तलुम् कात्त,  
वगुत्तलुम् वद्ल अरसु'  
(Iyattralum Eettalum Kaattalum Kaatta,  
Vaguttalum Vallad Arasu)**

*That is, a well governed State is one where there is adequate growth in assets and services, where assets are well distributed and protected, and all citizens get their fair share.*

We are all aware of the dismal state of banking facilities for the poor, that existed even 45 years after nationalisation of banks. The Jan Dhan Yojana of my Government is an excellent example of how to lay the foundation of major economic transformation. This scheme is not merely for opening new bank accounts; its objectives are far wider. This scheme is not only ushering in economic inclusion of the poor, it is also increasing their self-confidence.

34 crore bank accounts have been opened in the country because of '*Jan Dhan Yojana*' and almost every family is now connected to the banking system. According to an international agency, of all the bank accounts opened in the world from 2014 to 2017, 55 percent were opened in India alone. Beyond these numbers, it is important to appreciate the positive impact of this initiative on the nation's economy.

Our mothers and sisters always used to save some money for difficult times. But often these savings were spent on daily needs. Today, Rs.88 thousand crore deposited in Jan Dhan accounts is a testimony to the changing saving habits. It is only because of the Jan Dhan scheme that wages from MGNREGA, benefits from different insurance schemes, scholarships, pensions and most other Government benefits are being credited directly into the bank accounts of the poor through DBT. Jan Dhan accounts have succeeded in eliminating the middlemen between the Government and the poor.

Jan Dhan Yojana is playing an important role in facilitating cost effective digital transactions in the country through more than 60 crore Rupay debit cards and BHIM App. Similarly Government is bringing banking services closer to the people through the 'India Post Payments Bank' set up in the post offices. As a result, the whole world has taken note of this step towards financial inclusion in India.

*Honourable Members,*

Whereas many social welfare programmes were in existence for the past several decades, they had failed to produce the desired impact. The alertness, action-oriented approach and good intention displayed by my Government towards the aspirations and difficulties of citizens have made it possible to bring about large scale visible changes.

While giving a clear majority to my Government in 2014, the people of the country had also given a clear mandate to take strict action against corruption and black money. My Government has come down heavily on corruption in the past four-and-a-half years. Being sensitive to public sentiment, my Government has waged a war on corruption and black money from day one, and approved constitution of a Special Investigation Team- SIT on black money in the very first meeting of the Cabinet. Thereafter, Government enacted a new and strict law on black money. My Government also carried out a campaign against illegally acquired assets in foreign countries. New agreements were signed with several countries known as tax havens, and several others were signed with many other countries to rectify deficiencies in existing agreements.

While preventing the flow of black money abroad, my Government also launched a major campaign against black money within the country. New laws were enacted for sectors thriving on black money, and those were brought under the ambit of taxation. Amid these actions,

Government also provided an opportunity to voluntarily disclose unaccounted income and wealth.

Demonetisation was a defining moment in the Government's war on corruption and black money. This decision struck at the very root of the parallel economy thriving on black money; and the money outside the formal system was brought within the ambit of nation's economy.

This action of the Government broke the back of the forces destabilising the country; and the systems sustaining the flow of black money. The registration of 3 lakh 38 thousand dubious shell companies responsible for flow of black money have been annulled by the Government. The directors of these companies have also been prohibited from holding such offices again.

Assets worth more than Rs.50 thousand crore are being confiscated under the Benami Property Act, Prevention of Money Laundering Act and the law against fugitive economic offenders. As a result of the policies of my Government, black money in real estate sector has declined substantially, the prices of houses have come down and the dream of a normal middle class family for possessing their own house is being realised.

*Honourable Members,*

I am pleased that on account of these policies of my Government, people's trust in the Government has increased, and there has been a sharp increase in the number of persons paying income tax. Whereas prior to 2014, 3.8 crore people had filed their return, this number has increased and more than 6.8 crore people have come forward to file their returns. Today, the tax payer is confident that each paisa contributed by him or her is being spent honestly on nation building.

My Government believes that corruption and black money constitute a grave injustice towards the honest taxpayer of the country. Corruption always infringes on the rights of some poor or middle class person. The Government is relying on application of modern technology to address this situation.

As a result of the expansion in Direct Benefit Transfer in the last four and a half years, more than Rupees 6 lakh 5 thousand crore have been directly transferred to the bank accounts of beneficiaries. Because of this, about Rupees 1 lakh 10 thousand crore have been saved from falling into wrong hands. Government has removed about 8 crore fictitious names which were being used by middlemen to misappropriate the rightful benefits of genuine beneficiaries.

*Honourable Members,*

In order to build a strong nation, it is imperative that we develop our economy in such a manner that will help our fellow citizens to progress with transparency and honesty.

Prior to 2014, auction of coal mines used to be a subject of discussion due to lack of transparency. My Government developed a transparent system for auction of coal mines and has protected this national resource. Banks and creditors have directly or indirectly dealt with Rupees 3 lakh crore after the new Bankruptcy and Insolvency Code has come into effect. The tendency to avail large loans and misappropriate them with an intent to default has been curbed.

While Sardar Patel with his extraordinary abilities had accomplished the challenging objective of geographic and political integration of the nation, the task of economic integration remained incomplete. Our traders and entrepreneurs always faced difficulties in sale and purchase of their goods and in complying with different tax regimes prevalent in different States. Now with the implementation of a comprehensive tax reform like the GST, the concept of '*One Nation-One Tax-One Market*' has been realised. GST is proving instrumental in establishing an honest and transparent system of trade and commerce which is also benefitting the country's youth. This system, while reducing the difficulties faced by traders, has enhanced their ease of doing business across the country. I congratulate my compatriots for wholeheartedly embracing the new system in a short span of time in the interest of a better future for the country, in spite of the initial bottlenecks. My Government is continuously improving the GST regime keeping in view the suggestions being received from the business community.

The primary focus of my Government has been to enable our youth to earn their livelihood with dignity, while also creating employment opportunities for others. In order to facilitate self-employment, my Government has introduced wide ranging reforms, which are being appreciated globally. As a result of these reforms, India's position has improved by 65 places in the Ease of Doing Business ranking, from 142 in 2014 to 77 now. This is an extraordinary achievement.

*Honourable Members,*

During the last four and a half years, the economy of the country has been growing at a rate of 7.3 percent on an average. India is playing a significant role in international trade. While India's contribution to the world GDP was 2.6 percent in 2014, it has increased to 3.3 percent in 2017 as per the latest reports. India has emerged as the 6th largest economy in the world. This is an opportune moment for the country to play a decisive role in the 4th industrial revolution and my Government is committed to ensure that our citizens take full benefit of this opportunity.

As a result of the '*Make in India*' initiative effective outcomes in the field of industrial development and employment generation are clearly visible. Now India is the 2nd largest manufacturer of mobile phones in the world. Recently, the milestone of converting diesel locomotives into 10 thousand horsepower electric engines has also been established by India. As a part of Make in India initiative, Asia's largest MedTech Zone is being established in Andhra Pradesh. Defence Corridors are being established in Uttar Pradesh and Tamil Nadu, which will not only strengthen our security through establishment of production facilities for defence equipment, but also provide employment to the youth. Soon, the passengers will also be able to avail the ultra-modern facilities of our fastest train till date – '*Vande Bharat Express*'.

I also want to congratulate the scientists and engineers of our country who are tirelessly working for recognition of India's prowess in this era of modern technology. The scientists and engineers from ISRO in particular are proving their pre-eminent position in the world by setting new records in launching satellites. I, on behalf of the nation, convey our best wishes to our scientists and engineers for '*Mission Gaganyaan*'.

*Honourable Members,*

The focus of my Government on timely completion of tasks, with accountability, has resulted in increasing the confidence of the people in Government functioning and has also enhanced the pace of development. My Government has established a reputation for time bound completion of projects.

Many projects where delays in completion had become synonymous with injustice to common people of this country such as India's longest Bogibeel railroad bridge in Assam, Western Peripheral Expressway near Delhi, Kollam Bypass in Kerala have been fast tracked and completed. By completing these projects, my Government has done justice to the resources of the nation and aspirations of the people.

*Honourable Members,*

Developing modern infrastructure for economic development as per the needs of 21<sup>st</sup> century, is the aspiration of every Indian, especially the middle class. Sensitive to their aspirations, my Government is completing new projects at a fast pace.

The airport terminal constructed at Prayagraj in a record period of 11 months is an evident example. Last year, the country's first container vessel sailed along the national waterway from Kolkata and reached Varanasi. Eastern Peripheral Expressway, started in November 2015, has also been dedicated to the nation last year.

My Government believes that eastern part of India comprising east Uttar Pradesh, Bihar, West Bengal, Odisha and the States of North-East, has the potential to become a new 'Growth Engine'. Therefore, my Government is relentlessly striving to strengthen the infrastructure related to railways, highways, waterways and airways in Eastern India.

Under the *Udan Yojana*, 19 new airports are being built in Eastern India and of these 5 are coming up in the North East. The construction of Pakyong airport in Sikkim and Veer Surendra Sai Airport at Jharsuguda in Odisha has been completed.

The work of reconstruction of fertilizers plants at Gorakhpur in Uttar Pradesh, Barauni in Bihar and Sindri in Jharkhand, which were closed for several years, is progressing rapidly. The '*Urja Ganga Pariyojana*' started with an approximate outlay of Rs.13 thousand crores will help expand the industries based on gas pipeline in several cities of Eastern India.

My Government is setting up new AIIMS and new Indian Agriculture Research Institutes in Eastern India. The Government has also established a Central University at East Champaran-Motihari, the '*Karma-bhumi*' of Mahatma Gandhi.

Similarly, the work on the 'Gas Cracker Project' which is important for Assam and Paradip Oil Refinery in Odisha has also been expedited. The Dhola Sadiya Bridge named after Bhupen Hazarika, linking Assam and Arunachal Pradesh has already been dedicated to the nation. Out of the 18 thousand villages electrified by the Government, about 13 thousand villages are in Eastern India and out of these 5 thousand villages are in the remote areas of the North-East.



My Government is working towards bringing about a transformation through transport and tourism in order to make the lives of the people of North-East easier. Almost all the railway lines of the North-East have been converted to broadgauge. Efforts are underway to provide rail connectivity to the capital cities of all the 8 States. For this, the work on 15 new rail lines is under progress at a cost of approximately Rupees 50 thousand crores.

*Honourable Members,*

Be it the country's fastest train, the highest bridge, the longest sea-link, the longest tunnel, construction of highways at double the speed or gauge conversion of railway tracks, modern facelift of railway stations or metro projects in cities, air connectivity among small towns or construction of a new waterway, my Government is rapidly developing modern infrastructure in all these areas. Keeping environment conservation in mind, my Government is moving forward on the electric mobility front.

In order to make the latest technology-based systems available in our cities so that they can become growth engines of the economy, modern facilities are being developed in 100 cities under the Smart City Mission.

The nation is moving at a fast pace in the civil aviation sector also. This sector has seen a double digit growth during the last four years. More than 12 crore and 30 lakh people travelled by air during 2017-18 and this number is increasing constantly. This transformation, offers a glimpse of an India on the move. Under the 'Udan scheme', 12 lakh seats have been made available to people at lower tariffs. This has provided the common person with an opportunity of air travel.

In addition, in the last four and a half years Government has established more than 300 new Passport Sewa Kendras in the country. Prior to 2014, there were 77 Passport Sewa Kendras, which have now increased to more than 400. People are no longer required to repeatedly visit big cities for getting their passports.

*Honourable Members,*

In the all-round development of the country, a pivotal role is played by our labourer brothers and sisters, small and medium entrepreneurs, engineers, auditors, doctors, teachers, scientists and every professional. All these responsible citizens have lived up to this saying of Sant Ravidas that work is the best form of worship.

**श्रम कउ ईसर जानि कै, जऊ पूजहि दिन रैन।  
'रैदास' तिन्हहिं संसार मह, सदा मिलहि सुख चैन।।**  
(*Shram kau Isar jaani kai, jau poojahi din rain,*  
*'Raidas' tinahin sansaar mah, sadaa milahi sukh chain*)

*That is, those who deem work as God, and worship it day and night, are blessed with all the worldly joys and contentment.*

Our hardworking professionals whether linked directly or indirectly with the Government, are watchful of the process of nation building. When their hopes and aspirations are combined with the willpower of Government employees, the result is unprecedented, as

witnessed by the nation today. My Government is also supporting the employees in their hour of need. By implementing the recommendations of the 7th Pay Commission, my Government has strived to improve their living standards.

My Government has worked continuously to strengthen the spirit of Cooperative Federalism enshrined in the Constitution. It has been the endeavour of the Government to enable the State Governments to undertake development work in their respective States in a more effective manner. In line with this objective, my Government took the decision to provide the States with 10 percent additional share in taxes as per the recommendations of the Finance Commission.

*Honourable Members,*

At this time, the whole world is talking about Kumbh, underway at Prayagraj. For this colossal event, world-class infrastructure and other facilities on a permanent basis have been developed at a fast pace. The confluence of Ganga-Yamuna-Saraswati is setting an impressive example of cleanliness and modern management.

Ganga is not just a river for us but, is like a mother to us, a living symbol of our culture and faith. To keep Ganga clean is our sacred duty. Under the 'Namami Gange Mission', projects worth Rs.25,500 crore have been approved so far. My Government is engaged with the task of cleaning up of the river Ganga by diverting dozens of major drains, stopping flow of industrial effluents and by setting up several Sewage Treatment Plants in the cities.

*Honourable Members,*

Every citizen and the Government are duty bound to honour the contribution of National heroes. Carrying forward the tradition of honouring the builders of modern India, my Government has dedicated to the nation the 'National Salt Satyagraha Memorial' at Dandi on the death anniversary of Mahatma Gandhi. Kranti Mandir, a museum in Delhi dedicated to Netaji Subhash Chandra Bose has been opened to public this month. The Government has also instituted Netaji Subhash Chandra Bose Disaster Management Award in his honour. The Government has developed 5 sacred places associated with Baba Saheb Ambedkar as "Panchteerth". The nation has paid tribute to the Iron Man of India Sardar Patel, by building the 'Statue of Unity', which is the tallest statue in the world. My Government is setting up museums in various States in the memory of the country's tribal freedom fighters.

My Government has conferred the Bharat Ratna on Mahamana Madan Mohan Malaviya and Atal Bihari Vajpayee in 2015. This year it has been decided to confer Bharat Ratna on Nanaji Deshmukh, Bhupen Hazarika and Pranab Mukherjee.

By conferring national awards on the basis of merit and without any discrimination to those citizens, who have worked selflessly for the welfare of the people, my Government has demonstrated country's commitment towards the ideals of sacrifice and service.

In our tradition, the Saints and Gurus occupy the highest position. This month, to commemorate the Prakash Parv of Guru Govind Singhji, the Government has released a special coin. It is a matter of immense pleasure for all of us that my Government has taken the historic decision to construct the Kartarpur corridor.

*Honourable Members,*

In the International context, while India is a staunch supporter of friendly ties with all countries, there is also a need to constantly strengthen our capabilities to tackle any challenges. Through the surgical strike on cross border terror posts, India has shown its new policy and strategy. Last year India joined the handful of countries that possess the Nuclear Triad capability.

Our defence forces and their morale symbolise the prowess of the India of the 21st century. Not only has my Government fulfilled the demand for One Rank One Pension that had been pending for 4 decades, but it has also disbursed arrears amounting to more than Rs.10,700 crore to 20 lakh ex-servicemen.

My Government believes that neglecting the country's defence needs even for a moment is detrimental to the present as well as future of the country. The new agreements relating to defence sector signed last year, purchase of new defence equipment and indigenous production within the country under the Make in India initiative have all helped in boosting the morale of the defence forces and increasing the country's military self-reliance. After a gap of many decades, the Indian Air Force is preparing to welcome, in the coming months, its new generation ultra-modern fighter aircraft Rafale and strengthen its strike capability.

On this occasion, I would also like to congratulate the country's security forces that are constantly striving to strengthen the country's internal security. Their concerted efforts have played a crucial role in reducing terrorism and violence. In the last few years, a record number of youngsters in the Maoist areas have come forward to join the mainstream. The Police Memorial, which was dedicated to the nation last year seeks to honour their sacrifice and also preserves the memories of their sacrifice for the future generations.

*Honourable Members,*

My Government is committed to the equitable development of Jammu, Ladakh and Kashmir. As a result of the efforts of my Government, an environment favourable to development has been created in the State. Recently, in Jammu and Kashmir, elections to Urban Local Bodies after an interval of 13 years and in Panchayats after 7 years have been conducted peacefully with more than 70 per cent voters participating enthusiastically. Committed to the development of Jammu and Kashmir, my Government announced a package of Rs.80 thousand crores. Under the package, projects related to infrastructure, health and education sectors worth more than Rs.66 thousand crores have been approved so far.

It is a measure of my Government's diplomatic success that today India's voice is heard with respect at international fora. Pravasi Bharatiya Diwas organized recently in Varanasi has reinforced this fact. At the initiative of India, 21st June was declared as International Yoga Day by the United Nations and is now being celebrated with great enthusiasm across the world. Yoga is rapidly gaining in popularity at the global level. India is proud to have gifted the outstanding discipline of Yoga to the world community.

My Government has not only enhanced the credibility and prestige of the passports held by the Indian diaspora but has also stood by them in their hour of need. During the last four years, more than 2 lakh 26 thousand Indians stranded abroad have been rescued and brought back to the country.

The United Nations Award for India's efforts in the field of environment conservation has made every Indian proud. It is a matter of pride for all of us that India is providing leadership to the global solar revolution and last year the first summit of the International Solar Alliance was successfully organized in Delhi.

In 2022, India will host the G-20 Summit. Hosting the summit in the year marking the 75th anniversary celebration of our independence will further enhance India's global influence.

*Honourable Members,*

This year our nation will provide a decisive impetus to our march towards a powerful, self-reliant and prosperous 21st century new India. The biggest festival of democracy will be celebrated this year in the form of General Election. Through this august House, I convey my best wishes to the young voters who will cast their votes for first time in this century. As citizens of India, they will exercise their right to vote, and determine the direction of the nation's policies and decisions.

My Government's efforts are ushering in change for the betterment of the country and this process will continue. With the blessings and support of 130 crore Indians, my Government has commenced its journey towards building a New India.

— A New India, where every person has access to basic amenities.

— A New India, where every person is healthy, secure and educated

— A New India, where every person gets an opportunity to nurture his or her talent, and has equal opportunities of advancement.

— A New India, where every child progresses in life without any deprivation, and every daughter feels safe.

— A New India, where every person gets justice with dignity.

— A New India, which commands the respect of the entire world.

*Honourable Members,*

Let us all come together to pave the way for a New India and take India to glorious new heights in the 21<sup>st</sup> Century.

*Jai Hind!*



*Hon'ble President of India, Shri Ram Nath Kovind arriving in procession at the Central Hall of Parliament House to address the Members of both the Houses of Parliament assembled together on 31 January 2019.*

# PARLIAMENTARY EVENTS AND ACTIVITIES

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## CONFERENCES AND SYMPOSIA

**Meetings/Functions held under the Auspices of the Indian Parliamentary Group (IPG):-**

**Executive Committee of the Indian Parliamentary Group:** The meeting of Executive Committee of the Indian Parliamentary Group was held on 7 January, 2019 in Speaker's Committee Room, Parliament House. The meeting was presided by Smt. Sumitra Mahajan, Hon'ble Speaker, Lok Sabha and President, Indian Parliamentary Group.

**Annual General Meeting of the Indian Parliamentary Group:** The 56th Annual General Meeting (AGM) of the Indian Parliamentary Group (IPG) was held on 7 January, 2019 in the Main Committee Room, Parliament House Annexe, New Delhi. Smt. Sumitra Mahajan, Hon'ble Speaker, Lok Sabha and President of the Indian Parliamentary Group chaired the meeting. The President released the Lok Sabha Calendar, 2019 themed on 150th Anniversary of Mahatma Gandhi. The meeting was followed by dinner hosted by Hon'ble Speaker, Lok Sabha and President of the Group in honour of the Members and Associate Members of the IPG in Banquet Hall, Parliament House Annexe.

**Meeting of India-Russian Federation Parliamentary Friendship Group:** A meeting of the India-Russian Federation Parliamentary Friendship Group headed by Smt. Hema Malini, Member of Parliament, Lok Sabha and President of the Group was held with the visiting delegation of the Group on Cooperation between the Federation Council of the Federal Assembly of the Russian Federation and Rajya Sabha led by Mrs. Yelena Afanasyeva, Member, Committee on Constitutional Legislation and State-Building of the Council of Federation of the Russian Federal Assembly on 6 February, 2019 in Committee Room 'E', Parliament House Annexe, New Delhi. A representative from Ministry of External Affairs briefed the Members of the Group on the India-Russian Federation relations.

**Meeting of the Standing Committee of the Conference of Speakers and Presiding Officers of the Commonwealth (CSPOC):** The meeting of the Standing Committee of the Conference of Speakers and Presiding Officers of the Commonwealth (CSPOC) was held in Valletta, Malta from 10-11 January, 2019. Smt. Sumitra Mahajan, Hon'ble Speaker, Lok Sabha, accompanied by Secretary General, Lok Sabha, attended the meeting.

The Standing Committee approved Four Topics and One Special Plenary Topic for the 25th CSPOC in Canada in January, 2020: (i) *Parliamentary Engagement: Openness, Transparency and Accountability*. Connecting Parliament and citizens effectively and efficiently Leveraging technology to deliver relevant and timely parliamentary information and messages. (ii) *Challenges and Opportunities Arising from the Displacement of a Parliamentary Assembly*. Procedural, ceremonial and administrative implications of the renovation and rehabilitation of parliamentary buildings. Business continuity during urgent and unforeseen temporary displacements. (iii) *Parliamentarians as Effective Legislators and Constituency Representatives*: evolving. Role of domain experts given increasing complexity of policy

issues. Finding support beyond officially recognized parties for Chamber and committee work. (iv) *Security of individuals in the Parliamentary Contest and beyond.* Emerging cyber security issues and the implications on parliamentary privilege. Social media as an effective tool, not a weapon. Ensuring continued access, yet security of individuals.

*Special Plenary Topic: Inclusive Parliaments: the role of the Speaker in supporting emerging procedures and practices embracing the changing face and needs of Parliament.*

## **BIRTH ANNIVERSARIES OF NATIONAL LEADERS**

On the birth anniversaries of national leaders whose portraits adorn the Central Hall of Parliament House, and also on the birth anniversaries of former Speakers of Lok Sabha, functions are organized under the auspices of the Indian Parliamentary Group (IPG) to pay tributes to the leaders. Booklets containing the profiles of these leaders, prepared by the Library and Reference, Research, Documentation and Information Service (LARRDIS) of the Lok Sabha Secretariat, are distributed on the occasion.

The birth anniversaries of the following leaders were celebrated during the period from 1 January to 31 March 2019:

**Netaji Subhash Chandra Bose:** On the occasion of the birth anniversary of Netaji Subhash Chandra Bose, a function was held on 23 January 2019 in the Central Hall of Parliament House. Union Minister of Ministry of Health and Family Welfare, Shri Jagat Prakash Nadda; Leader of Opposition, Rajya Sabha, Shri Ghulam Nabi Azad; Minister of State for Parliamentary Affairs and Statistics & Programme Implementation, Shri Vijay Goel; former Deputy Prime Minister & Chairperson of the Ethics Committee, Lok Sabha, Shri L. K. Advani and other dignitaries paid floral tributes at the portrait of Netaji Subhash Chandra Bose.

**Lala Lajpat Rai:** On the occasion of the birth anniversary of Lala Lajpat Rai, a function was held on 28 January 2019 in the Central Hall of Parliament House. Minister of State for Parliamentary Affairs and Statistics & Programme Implementation, Shri Vijay Goel; Chairperson, Departmentally Related Parliamentary Standing Committee on Human Resource Development, Dr. Satyanarayan Jatiya and other dignitaries paid floral tributes at the portrait of Lala Lajpat Rai.

**Shri M. Ananthasayanam Ayyangar:** On the occasion of the birth anniversary of Shri M. Ananthasayanam Ayyangar, a function was held on 4 February 2019 in the Central Hall of Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan; Union Minister for Rural Development, Panchayati Raj, Mines and Parliamentary Affairs, Shri Narendra Singh Tomar; Lok Sabha Deputy Speaker, Dr. M. Thambi Durai; Rajya Sabha Deputy Chairman, Shri Harivansh; Minister of State for Parliamentary Affairs and Statistics & Programme Implementation, Shri Vijay Goel; Secretary-General of Lok Sabha, Smt. Snehlata Shrivastava and other dignitaries paid floral tributes at the portrait of former Lok Sabha Speaker, Shri M. Ananthasayanam Ayyangar.

**Smt. Sarojini Naidu:** On the occasion of the birth anniversary of Smt. Sarojini Naidu, a function was held on 13 February 2019 in the Central Hall of Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan; Union Minister for Rural Development, Panchayati Raj, Mines & Parliamentary Affairs, Shri Narendra Singh Tomar; Rajya Sabha Deputy Chairman, Shri

Harivansh; Minister of State for Parliamentary Affairs and Statistics & Programme Implementation, Shri Vijay Goel; Former Deputy Prime Minister and Chairperson, Ethics Committee, Lok Sabha, Shri L. K. Advani; Members of Parliament; former Members of Parliament and other dignitaries paid floral tributes at the portrait of Smt. Sarojini Naidu.

**Shri Morarji Desai:** On the occasion of the birth anniversary of Shri Morarji Desai, a function was held on 28 February 2019 in the Central Hall of Parliament House. Minister of State for Parliamentary Affairs and Statistics & Programme Implementation Shri Vijay Goel; Former Deputy Prime Minister and Chairperson, Ethics Committee, Lok Sabha, Shri L.K. Advani and other dignitaries paid floral tributes at the Portrait of Shri Morarji Desai.

**Dr. Ram Manohar Lohia:** On the occasion of the birth anniversary of Dr. Ram Manohar Lohia, a function was held on 23 March 2019 in the Central Hall of Parliament House. Minister of State for Parliamentary Affairs and Statistics & Programme Implementation, Shri Vijay Goel; Chairperson, Departmentally Related Parliamentary Standing Committee on Agriculture, Lok Sabha, Shri Hukmdev Narayan Yadav; Chairperson, Departmentally Related Parliamentary Standing Committee on Human Resource Development, Rajya Sabha, Dr. Satyanarayan Jatiya; Secretary-General of Lok Sabha, Smt. Snehlata Shrivastava; Secretary-General of Rajya Sabha, Shri Desh Deepak Verma and other dignitaries paid floral tributes to Dr. Ram Manohar Lohia.

## **PARLIAMENT MUSEUM**

During the period from 1 January to 31 March 2019, a total of 7635 visitors visited the Parliament Museum. Apart from the general visitors, 2317 students from 46 schools and colleges from all over the country visited the Museum. A number of sitting and former members of Parliament, members of State Legislatures and foreign dignitaries/delegations including Delegations from Parliament of Bangladesh, Australia and Oman also visited the museum during the quarter. As many as 402303 visitors have visited the museum between 5 September 2006 (*i.e.* the date of opening the museum for the general public) and 31 March 2019.

## **BUREAU OF PARLIAMENTARY STUDIES AND TRAINING (BPST)**

During the period from 1 January to 31 March 2019, the Bureau of Parliamentary Studies and Training has organized the following Courses/Programmes for Members/Delegates/Probationers/Journalists/Students:

### **I. Orientation Programme for Members of Mizoram Legislative Assembly**

Twenty-one Members of Mizoram Legislative Assembly attended the Orientation Programme for the newly elected Members of the Legislative Assembly of Mizoram from 4 to 6 February 2019.

### **II. 34<sup>th</sup> International Training Programme in Legislative Drafting**

The 34<sup>th</sup> International Training Programme in Legislative Drafting for Foreign Parliamentary Officials/Officials of State Legislature Secretariats was organized from 17 January to 15 February 2019. The Programme was attended by forty participants (36



participants from 27 countries; 1 participant from Jammu & Kashmir Legislative Council Secretariat and 3 participants from Lok Sabha Secretariat). The Programme is funded under the Indian Technical and Economic Cooperation (ITEC) Plan of the Ministry of External Affairs, Government of India.

### **III. Appreciation Courses**

Five Appreciation Courses in Parliamentary Processes and Procedures were organized for:

- (i) Ninety-five Probationers of ICAS, IDAS, IP&TAFS, and IRAS, from 4 to 6 February 2019;
- (ii) One hundred seventy-three Probationers of 72nd Batch of Indian Revenue Service (IRS) from National Academy of Direct Taxes (NADT), Nagpur and Officers Trainees from Royal Government of Bhutan, from 5 to 8 March 2019;
- (iii) Twenty-six Probationers of Indian Railway Traffic Service from 6 to 8 March 2019;
- (iv) Thirty-six officer trainees of Indian Information Service and Indian Naval Material Management Service from 18 to 20 March 2019;
- (v) One hundred twelve Audit Accounts/Sr. Audit/Sr. Accounts Officers of the Indian Audit and Accounts Department of C&AG from 25 to 28 March 2019.

### **IV. Training Programme in Parliamentary Processes and Procedures for International Parliamentary Officials**

- (i). Twenty-two Officials of Parliament (Majlis Al Shura) of Oman attended Training Programme from 18 February to 1 March 2019.

### **V. (a) Study Visits (International)**

- (i) Thirty-two Diaspora Youth of India Origin from different countries undergoing the 52<sup>nd</sup> Know India Programme of Ministry of External Affairs, New Delhi, attended a Study Visit at BPST on 6 February 2019;
- (ii) Forty Diaspora Youth of India Origin from different countries undergoing the 53<sup>rd</sup> Know India Programme of Ministry of External Affairs, New Delhi, attended a Study Visit at BPST on 7 February 2019;
- (iii) Eight US Congressional staffers delegation attended a Study Visit to India, at BPST on 18 February 2019;
- (iv) Thirty-three ITEC delegates undergoing a capacity building programme on “International Economic Issues and Development Policy” at RIS, New Delhi, attended a Study Visit at BPST on 20 February 2019;
- (v) Four member Delegation of Officers from Parliament of Australia, attended a Study Visit at BPST from 26 February to 3 March 2019;
- (vi) Twenty-five officials of Ministry of Economy, Afghanistan attending Management Development Programme at IIPA, New Delhi, attended a Study Visit at BPST on 6 March 2019;
- (vii) Twenty-two member Delegation of Bangladeshi Political leaders attended a Study Visit at BPST on 12 March 2019;

- (viii) Two member Delegation led by Ms. Michel Myrna Chantal, Executive Head (DG Level) of Public Diplomacy Division, Government of Seychelles, attended a Study Visit at BPST on 13 March 2019;
- (ix) Twenty MBA Students of McCombs School of Business, Texas, United States, attended a Study Visit at BPST on 15 March 2019;
- (x) One hundred seven members youth delegation from Bangladesh, attended a Study Visit at BPST on 29 March 2019.

In all, 10 Study Visits (International) were organised in which there were 293 participants.

**(b) Study Visits (National)**

- (i) Forty-six Students of B.Ed. from Department of Education, Central Institute of Education, University of Delhi, attended a Study Visit at BPST on 3 January 2019;
- (ii) Thirty-one Students of St. Ann's School, Bakkannapalem, Visakhapatnam, Andhra Pradesh, attended a Study Visit at BPST on 3 January 2019;
- (iii) Sixty-two Students and Teachers of Happy Child Senior Secondary School, Sonipat, attended a Study Visit at BPST on 3 January 2019;
- (iv) Twenty-six Participants of a group from Gwalior, Guna, Madhya Pradesh, attended a Study Visit at BPST on 4 January 2019;
- (v) Ninety-three Students of Hislop College, Nagpur, Maharashtra, attended a Study Visit at BPST on 11 January 2019;
- (vi) Twenty-five Students of Modern Law College, Pune, Maharashtra attended a Study Visit at BPST on 14 January 2019;
- (vii) Fifty-five Students of Swami Sant Dass Public School, Phagwara, Punjab, attended a Study Visit at BPST on 14 January 2019;
- (viii) Thirty-nine Students of the New College, Kolhapur, Arts, Commerce, Science, IT & Management, Kolhapur, Maharashtra, attended a Study Visit at BPST on 14 January 2019;
- (ix) Twenty-nine Section Officers attending 3rd Foundation Course at DHTI, Ministry of Defence, Government of India, attended a Study Visit at BPST on 17 January 2019;
- (x) Forty-eight trainees of Indo-Tibetan Border Police Force, Sonipat, Haryana, attended a Study Visit at BPST on 23 January 2019;
- (xi) Thirty-seven Students of Navjeevan Law College, Pune, Maharashtra, attended a Study Visit at BPST on 23 January 2019;
- (xii) Ninety Tribal Representatives, attending the Republic Day Parade to represent the Scheduled Tribes of various states and UTs, attended a Study Visit at BPST on 25 January 2019;
- (xiii) Forty-eight Students and Teachers of Surendranath Law College, Kolkata, West Bengal, attended a Study Visit at BPST on 28 January 2019;
- (xiv) Fifty-nine Students of the Alva's College of Nursing, Karnataka, attended a Study Visit at BPST on 30 January 2019;
- (xv) Forty-five Officers of the rank of Joint Secretaries/Directors of the All India/Central Services and Defence Servicers undergoing an Advanced Professional Programme (Ten month's M. Phil Degree Programme) at the Indian Institute of Public Administration (IIPA) New Delhi, attended a Study Visit at BPST on 4 February 2019;

- (xvi) Forty-three Students of Vidya Prasarak Mandal's Thane Municipal Corporation, Law College, Thane, Mumbai, attended a Study Visit at BPST on 5 February 2019;
- (xvii) Thirty-five Students of Communication Studies, Panjab University, Chandigarh, Punjab, attended a Study Visit at BPST on 5 February 2019;
- (xviii) One hundred twenty-one Students of Indian Institutes of Legal Studies, University of North Bengal, Darjeeling, West Bengal, attended a Study Visit at BPST on 6 February 2019;
- (xix) Twenty-three Students of Bhopal School of Social Sciences, Bhopal, Madhya Pradesh, attended a Study Visit at BPST on 11 February 2019;
- (xx) Twenty-five Students of Bhopal School of Government Law College, Mumbai, Maharashtra, attended a Study Visit at BPST on 11 February 2019;
- (xxi) Twenty-seven Students of Master's Programme in Political Leadership and Governance MIT School of Government, Pune, Maharashtra, attended a Study Visit at BPST on 11 February 2019;
- (xxii) Seventy-two Students of Law Department, Punjab University, Chandigarh, attended a Study Visit at BPST on 12 February 2019;
- (xxiii) Thirty Students from the Department of Communication and Journalism of Savitribai Phule Pune University, Pune, Maharashtra, attended a Study Visit at BPST on 12 February 2019;
- (xxiv) Forty-eight Students of HPT Arts & RYK Science College and Namdar Gopal Krishna Gokhle School of Communication and Journalism, Nashik, attended a Study Visit at BPST on 12 February 2019;
- (xxv) Twenty-eight Technologists participating in the training programme at IIPA, New Delhi, attended a Study Visit at BPST on 13 February 2019;
- (xxvi) Fifty-one Students of K.J. Somaiya College of Arts, Science and Commerce, District Ahmednagar and Premraj Sarda College, Ahmednagar, attended a Study Visit at BPST on 13 February 2019;
- (xxvii) Ninety Students of Dr. Babasaheb Ambedkar College of Law, Nagpur, attended a Study Visit at BPST on 13 February 2019;
- (xxviii) Fifty-three Newly recruited Judicial Officers of Delhi Judicial Academy, Dwarka, New Delhi, attended a Study Visit at BPST on 15 February 2019;
- (xxix) Fifty-five Students of the Department of Law, Punjab University, Patiala, attended a Study Visit at BPST on 15 February 2019;
- (xxx) Sixty Students of Devjibhai Hariya Law College, University of Mumbai, attended a Study Visit at BPST on 19 February 2019;
- (xxxii) Forty-four Students of Mass Communication of Dhanwate National College, Nagpur, attended a Study Visit at BPST on 20 February 2019;
- (xxxiii) Forty Trainee Officers of Assam Judicial Service who are undergoing a Training Programme at Delhi Judicial Academy, Dwarka, New Delhi, attended a Study Visit at BPST on 21 February 2019;
- (xxxiv) Seventeen Students of the Shivaji University, Department of Political Science, Kolhapur, Maharashtra, attended a Study Visit at BPST on 21 February 2019;
- (xxxv) Twenty-five Students and teachers of Sree Saraswati Thyagaraja College, Pallachi, Coimbatore, Tamil Nadu, attended a Study Visit at BPST on 21 February 2019;
- (xxxvi) Fifty-one Students of Kerala Hindi Prachar Sabha, Thiruvananthapuram, attended a Study Visit at BPST on 21 February 2019;

- (xxxvi) Forty-one Students and teachers of SDSM Law College, Palghar, Maharashtra, attended a Study Visit at BPST on 26 February 2019;
- (xxxvii) Twenty-nine Students and Teachers of School of Law, Ansal University, Gurgaon, attended a Study Visit at BPST on 26 February 2019;
- (xxxviii) Fifteen Service officers attending Training Programme at DHTI, New Delhi, attended a Study Visit at BPST on 27 February 2019;
- (xxxix) Twenty Students of Chembur Karnataka College of Law, attended a Study Visit at BPST on 28 February 2019;
- (xl) Twenty Students of Chembur Karnataka College of Law, attended a Study Visit at BPST on 1 March 2019;
- (xli) Twenty Students of Sree Kerala Varma College, Thrissur, Kerala, attended a Study Visit at BPST on 1 March 2019;
- (xlii) Twenty-five Students of Sree Kerala Varma College, Thrissur, Kerala, attended a Study Visit at BPST on 1 March 2019;
- (xliii) Twenty-eight Officers of the Registrar General of India undergoing Training at ISTM, New Delhi, attended a Study Visit at BPST on 5 March 2019;
- (xliv) Forty-three Students of School of Law, Ansal University, Gurugram, Haryana, attended a Study Visit at BPST on 5 March 2019;
- (xlv) Thirty-one Students of Bimal Chandra College of Law, West Bengal, attended a Study Visit at BPST on 6 March 2019;
- (xlvi) Twenty-nine Trainees of Indo-Tibetan Border Police Force, Sonapat, Haryana, attended a Study Visit at BPST on 6 March 2019;
- (xlvii) Eighteen Group-A officers of ITS,P&T and BWS undergoing Foundation Training Programme being organized by Haryana Institute of Public Administration, Gurugram, attended a Study Visit at BPST on 8 March 2019;
- (xlviii) Thirty-four Students and teachers of Government School, Madinaguda, Hyderabad, attended a Study Visit at BPST on 8 March 2019;
- (xlix) Twenty-seven Students of Shri Navalmal Firodia law College, Pune, attended a Study Visit at BPST on 8 March 2019;
- (l) Twenty-eight Students of Bimal Chandra College of Law, West Bengal, attended a Study Visit at BPST on 8 March 2019;
- (li) Twenty-seven Students of Dr. Ambedkar College, Department of Law, Nagpur, attended a Study Visit at BPST on 12 March 2019;
- (lii) One hundred fifteen Senior Officers from the Armed Forces undergoing a Training Programme at the National Defence College, Ministry of Defence, GOI, attended a Study Visit at BPST on 12 March 2019;
- (liii) Fifty-four Students from KLE College of Law, Navi Mumbai, Maharashtra, attended a Study Visit at BPST on 13 March 2019;
- (liv) Forty Students from Lala Lajpat Rai College of Law, Mumbai, Maharashtra, attended a Study Visit at BPST on 13 March 2019;
- (lv) One hundred nineteen Students and staff members of PG Department of Commerce-CA, Nallamuthu Gounder Mahlingam College, Pollachi, Coimbatore, Tamil Nadu, attended a Study Visit at BPST on 14 March 2019;
- (lvi) Sixteen Civil Judges of J&K attending a Training Programme at Delhi Judicial Academy, attended a Study Visit at BPST on 18 March 2019;
- (lvii) Thirty-three Students of Jitendera Chauhan College of Law, Mumbai(Evening), Maharashtra, attended a Study Visit at BPST on 25 March 2019;

- (lviii) Thirty Students of Jitendera Chauhan College of Law, Mumbai(Morning), Maharashtra, attended a Study Visit at BPST on 25 March 2019;
- (lix) Twenty-eight Students Air Force School, Subroto Park, New Delhi, attended a Study Visit at BPST on 25 March 2019;
- (lx) Twenty-five Students of H.L.M. Law College, Ghaziabad, U.P., attended a Study Visit at BPST on 26 March 2019;
- (lxi) Thirty-one Students and teachers of Hindi Vidya Prachar Samiti's College of Law, Mumbai, attended a Study Visit at BPST on 26 March 2019;
- (lxii) Thirty-one Students of the Inspiria Knowledge Campus, Siliguri, West Bengal, attended a Study Visit at BPST on 26 March 2019.

In all 62 Study Visits (National) were organized in which there were 2628 participants.

### **MEMBERS' REFERENCE SERVICE**

Members' reference Service caters to the information needs of Members of Parliament, primarily in connection with their day-to-day parliamentary work. The Service brings out Reference Notes and Legislative Notes on important issues and Bills pending before the House. During the period from 1 January to 31 March 2019, a total of 691 offline and 118 online references were received and disposed of. Six Legislative Notes and Four Information Folder for upcoming bills in the Budget Session, 2019 were also prepared during this period.

## PRIVILEGE ISSUES

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### LOK SABHA

During the period 1 January to 31 March 2019, the Committee of Privileges held 2 sittings on 3 January and 7 February 2019, while no sittings of the Committee on Ethics was held. No reports were presented by the above mentioned Committees.

The Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha presented one report during the period.

#### **Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha**

The Eighth Report of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha, on the 'Complaint dated 16 December, 2014 given by Shri Virendra Singh, MP against the District Magistrate, Allahabad for allegedly misbehaving with him on telephone while he wanted to discuss matters of public interest relating to his Constituency' was presented to the Speaker on 4 December, 2018 and laid on the Table of the House on 7 January, 2019.

In the said Report, the Committee based on the facts on record and their findings and conclusions and keeping in view the regrets expressed by Shri Bhavnath Singh, the then DM, Allahabad, U.P., felt that the matter may not be proceeded further and it may be allowed to rest. The Committee however, urged upon the Ministry of Personnel, Public Grievances & Pensions [Department of Personnel and Training (DoPT)] that the instructions/guidelines regarding Official dealings between Administration and Members of Parliament & State Legislatures contained in the Office Memorandum No. 11013/4/2011-Estt.(A) dated 1 December, 2011 may be reiterated to all the public servants and that they may be advised to strictly follow the contents of the above mentioned OM both in letter and spirit and show utmost respect to the elected people's representatives. The Committee further recommended that instructions may be issued to all the State Governments so as to ensure strict adherence to the time limits specified for submission of factual notes to the Lok Sabha Secretariat so as to enable the Committee to consider and dispose of matters under its consideration without any delay.

## PROCEDURAL MATTERS

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### LOK SABHA

*Instances when the Chair allowed Members to lay their written speeches on the Table of the House:* On 5 February 2019, during discussion on Motion of Thanks on President's Address, the Chair permitted members to lay their written speeches on the Table of the House. Accordingly, 19 members laid their speeches on the Table of the House.

On 7 February 2019, during discussion on Motion of Thanks on President's Address, the Chair permitted members to lay their written speeches on the Table of the House. Accordingly, 57 members laid their speeches on the Table of the House.

On 11 February 2019, during discussion on Interim Budget, 2019-2020, Demands for Grants on Account of 2019-20 and Supplementary Demands for Grants 2018-19, the Chair permitted members to lay their written speeches on the Table of the House. Accordingly, 72 members laid their speeches on the Table of the House.

**PARLIAMENTARY AND CONSTITUTIONAL DEVELOPMENTS**  
**(1 JANUARY TO 31 MARCH 2019)**

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Events covered in this Feature are based primarily on reports appearing in the daily newspapers and internet sources, as such, the Lok Sabha Secretariat does not accept any responsibility for their accuracy, authenticity or veracity.

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**INDIA**

**DEVELOPMENTS AT THE UNION**

*Parliament Session:* The Seventeenth Session of the Sixteenth Lok Sabha and the Two Hundred and Forty Eighth Session of the Rajya Sabha commenced on 31 January, 2019. Both the Houses were adjourned *sine die* on 14 February, 2019. The President, Shri Ram Nath Kovind, prorogued both the Lok Sabha and the Rajya Sabha on 14 February, 2019.

*Interim Finance Minister:* On 23 January, 2019, Shri Piyush Goyal was appointed as interim Finance Minister.

*Death of Lok Sabha Members:* On 6 February, 2019, Shri Ladu Kishore Swain, Member of the Biju Janata Dal from Aska, Odisha, passed away.

On 23 February, 2019, Shri S. Rajendran, Member of the All India Anna Dravida Munnetra Kazhagam from Viluppuram, Tamil Nadu, passed away.

*Resignation from Lok Sabha:* On 12 March, 2019, Prof. Sugata Bose, member of the All India Trinamool Congress from West Bengal resigned from the Lok Sabha.

**AROUND THE STATES**

**ASSAM**

*Resignation of Ministers:* On 9 January, 2019, the Minister of Agriculture, Shri Atul Bora; the Minister of Water Resources, Shri Keshab Mahanta; and the Minister of Food & Civil Supplies, Shri Phanibhushan Choudhury resigned from their respective Ministries.

**CHHATTISGARH**

*New Speaker:* On 4 January, 2019, Dr. Charan Das Mahant was sworn in as the Speaker of the Chhattisgarh Legislative Assembly.

**GOA**

*Death of Chief Minister:* On 17 March, 2019, the Chief Minister, Shri Manohar Parrikar passed away.



*New Chief Minister:* On 19 March, 2019, Shri Pramod Sawant was sworn in as the Chief Minister of Goa.

*Political Development:* On 20 March, 2019, the Bharatiya Janata Party led Government won the confidence vote in the State Legislative Assembly.

### **HARYANA**

*Assembly Bye-election Result:* On 31 January, 2019, Shri Krishan Lal Middha of the Bharatiya Janata Party was declared elected from Jind Assembly Constituency in the bye-election held on 28 January, 2019.

### **KARNATAKA**

*Death of Minister:* On 22 March, 2019, the Minister for Municipal Administration, Shri C.S. Shivalli passed away.

### **MADHYA PRADESH**

*Election of Speaker:* On 8 January, 2019, Shri N.P. Prajapati was elected as the Speaker of the Madhya Pradesh Legislative Assembly.

*Election of Deputy Speaker:* On 10 January, 2019, Sushri Hina Likhiram Kawre was elected as the Deputy Speaker of the Madhya Pradesh Legislative Assembly.

### **MIZORAM**

*Resignation of Governor:* On 8 March, 2019, Shri Kummanam Rajasekharan resigned as the Governor of Mizoram.

*Acting Governor:* On 9 March, 2019, Prof. Jagdish Mukhi, the Governor of Assam, was sworn in as the acting Governor of Mizoram.

### **ODISHA**

*Resignation of Minister:* On 6 January, 2019, the Minister of Agriculture and Panchayati Raj, Shri Pradeep Maharathy resigned from the Ministry.

### **RAJASTHAN**

*New Speaker:* On 16 January, 2019, Shri C.P. Joshi was elected as the Speaker of the Rajasthan Legislative Assembly.

*Assembly Bye-election Result:* On 31 January, 2019, Smt. Shafia Zubair of the Indian National Congress was declared elected from Ramgarh Assembly Constituency in the bye-election held on 28 January, 2019.

**TAMIL NADU**

*Resignation of Minister:* On 7 January, 2019, the Minister for Youth Welfare and Sports Development, Shri P. Balakrishna Reddy resigned from the Ministry.

**TELANGANA**

*New Speaker:* On 18 January, 2019, Shri Pocharam Srinivas Reddy was elected as the Speaker of the Telangana Legislative Assembly.

*Oath of New Cabinet Ministers:* On 19 February, 2019, the Governor, Shri E.S.L. Narasimhan, administered oath of office and secrecy to ten newly-inducted Ministers, Sarvashri S. Niranjana Reddy, Koppula Eshwar, Errabelli Dayakar Rao, V. Srinivas Goud, Vemula Prashanth Reddy, Chamakura Malla Reddy, A. Indrakaran Reddy, Talasani Srinivas Yadav, G. Jagadish Reddy and Etela Rajendra.

**EVENTS ABROAD****ARMENIA**

*New Prime Minister:* On 14 January, 2019, Mr. Nikol Pashinyan was appointed as the Prime Minister.

**BANGLADESH**

*Prime Minister Re-elected:* On 7 January, 2019, the Prime Minister, Ms. Sheikh Hasina was sworn in as the Prime Minister for the fourth term.

**BRAZIL**

*New President:* On 1 January, 2019, Mr. Jair Bolsonaro was sworn in as the new President.

**CAMEROON**

*New Prime Minister:* On 4 January, 2019, Mr. Dion Ngute Joseph was appointed as the new Prime Minister.

**DEMOCRATIC REPUBLIC OF CONGO**

*New President:* On 24 January, 2019, Mr. Felix Tshisekedi was sworn in as the new President.

**GABON**

*New Prime Minister:* On 11 January, 2019, President, Mr. Ali Bongo appointed Mr. Julien Nkoghe Bekale as the Prime Minister of Gabon.

**KAZAKHSTAN**

*Resignation of President:* On 19 March, 2019, Mr. Nursultan Nazarbayev was resigned as president of Kazakhstan.

*New President:* On 20 March, 2019, Mr. Kassym-Jomart Tokayev was sworn in as the new President.

**MADAGASCAR**

*New President:* On 19 January, 2019, Mr. Andry Rajoelina was sworn in as the new President.

**SUDAN**

*New Prime Minister:* On 23 February, 2019, Mr. Mohamed Tahir Ayala was appointed as the new Prime Minister.

## SESSIONAL REVIEW

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### SIXTEENTH LOK SABHA

### SEVENTEENTH SESSION

The Seventeenth Session of the Sixteenth Lok Sabha, which also happened to be the last Session, commenced on 31 January 2019 and was adjourned *sine die* on 13 February 2019. In all, there were 10 sittings during the Session. The House was prorogued by the President of India on 14 February 2019.

A brief account of the important discussions and other business transacted during the Seventeenth Session is given below.

#### A. DISCUSSIONS/STATEMENTS

***Motion of Thanks on President's Address for his Address to the Members of Parliament:*** On 31 January 2019, being the First Session of the year, the President of India, Shri Ram Nath Kovind addressed the Members of both the Houses in the Central Hall of Parliament House. The Motion of Thanks on the Address by the President was moved by Shri Hukmdev Narayan Yadav which was seconded by Shri Jagdambika Pal. The discussion on the Motion of Thanks to the President's Address was held on 5 and 7 February 2019. As many as eighty members belonging to different political parties participated in the debate that lasted 11 hours and 16 minutes. On 7 February, the Prime Minister, Shri Narendra Modi, replied to the debate. The Motion of Thanks to the President for his Address was adopted the same day after all the amendments moved were negated.

***The Interim Budget 2019-2020:*** The Interim Budget 2019-20 was laid on the Table of the House by Shri Piyush Goyal, Minister of Railways, Minister of Coal, Minister of Finance and Minister of Corporate Affairs, on 1 February 2019. The Minister also laid on the Table the Statements on (1) Macro-Economic Framework; (2) Medium-Term Fiscal Policy and (3) Fiscal Policy Strategy under Section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003. Thereafter, the Minister introduced the Finance Bill, 2019.

On 5 February, the Minister of Finance also presented a statement showing Supplementary Demands for Grants for the year 2018-19. The combined discussion on the Interim Budget for 2019-2020, the Demands for Grants on Account for 2019-20 and Supplementary Demands for Grants – Third Batch in respect of Budget for 2018-19 took place on 8 and 11 February 2019. The Demands for Grants on Account for 2019-20 and the Supplementary Demands for Grants Third Batch for the year 2018-19 were voted in full after the Finance Minister replied to the debate. Later, the relevant Appropriation Bills were passed by the House the same day.

*All the demands for Grants on Account (General) were voted in full.*

*All the Supplementary Demands for Grants, Third Batch, were voted in full.*

*THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 2019*

*The Bill was passed.*

*THE APPROPRIATION BILL, 2019*

*The Bill was passed.*

## **B. LEGISLATIVE BUSINESS**

Three Government Bills were introduced and five Government Bills were passed by the House.

*The Finance Bill, 2019:*

*The Banning of Unregulated Deposit Schemes Bill, 2019:*

*The Jallianwala Bagh National Memorial (Amendment) Bill, 2019:*

Besides, amendment made by the Rajya Sabha in respect of one Bill, namely The Personal Laws (Amendment Bill), 2019 was also considered and agreed to by the House.

## **C. QUESTION HOUR**

The Seventeenth Session of the Sixteenth Lok Sabha commenced on 31 January, 2019 and concluded on 13 February, 2019.

A chart showing the dates of ballots and last dates of receipt of notices of questions during the Session was circulated to Members along with Bulletin Part-II dated 16 January, 2019. The notices of Starred and Unstarred Questions for the Session were tabled with effect from 17 January, 2019. The last date of receiving notices of Questions was 28 January, 2019.

The actual number of notices of Starred and Unstarred Questions tabled by the Members were 6302 (SQ 3098 + USQ 3204). However, as a result of splitting few questions, where two or more Ministries were involved, the number of notices of Starred and Unstarred Questions increased to 6338 (SQ 3121 + USQ 3217). This also includes 1 Short Notice Question (SNQ) received from a Member. The maximum number of notices of Questions included for ballot in a day was 895 (SQ 447 and USQ 448) for the sitting on 11 February, 2019. The minimum number of notices of Starred and Unstarred Questions included for ballot in a day was 555 (SQ 258 and USQ 297) for the sitting on 4 February, 2019. The maximum and minimum number of Members whose names were included in the ballot were 216 for the sitting on 11 February, 2019 and 123 on 4 February, 2019 respectively.

Notices were examined in the light of Rules of Procedure and Conduct of Business in Lok Sabha, Directions by the Speaker, Parliamentary conventions and past precedents to decide their admissibility or otherwise. Out of 6339 notices of Starred, Unstarred and Short Notice questions

received including split questions, 160 notices were included in the lists of Starred Questions and **1840\*** notices in the lists of Unstarred Questions.

1 Short Notice Question was received during the Session and it was disallowed.

The Ministry-wise break-up of admitted Notices of Questions shows that the Minister of Railways answered the maximum number of Questions (both Starred and Unstarred) i.e., 150 followed by the Minister of Agriculture and Farmers Welfare, who answered 142 questions (both Starred and Unstarred excluding 1 Unstarred Question deleted). The minimum number of questions (both Starred and Unstarred), which was 2, was answered by the Minister of Parliamentary Affairs.

Names of 249 Members were included in the Lists of Starred and Unstarred Questions. The maximum number of questions admitted/clubbed were 40 against the names of Shri Rajeev Satav and Smt. Supriya Sule, MPs.

The maximum and minimum number of Members whose names were included in the Lists of Questions was 214 on 11 February 2019 and 123 on 4 February 2019, respectively.

**NIL** notice for Half-an-Hour Discussion was received during the Session.

**NIL** Statement was made by the Ministers correcting the replies already given to the previous questions in Lok Sabha.

A total of 16 Starred Questions were orally replied during the Session. The average number of Starred Questions answered orally during each sitting of the House was 2. The maximum number of Starred Questions answered orally in a single day was 7 on 7 February 2019 and the minimum number of Starred Questions answered orally in a single day was 1.

The average number of Unstarred Questions appearing in the Lists was 230 per day during the entire Session.

A total of 1980 written replies to Starred and Unstarred Questions were laid on the Table of the Lok Sabha during the Session.

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*\* Including 4 Unstarred Questions deleted (One each of M/o Finance and M/o Women and Child Development dated 08/02/2019, M/o Human Resource Development dated 11/02/2019 and M/o Agriculture and Farmers Welfare dated 12/02/2019) due to passing away of Shri Ladu Kishore Swain, a sitting member of the Lok Sabha.*

**RAJYA SABHA SECRETARIAT**  
**TWO HUNDRED AND FORTY EIGHTH SESSION\***

The Two Hundred and Forty Eighth Session of the Rajya Sabha commenced on the 31 January 2019 and adjourned *sine-die* on 13 February 2019. The House was prorogued by the President of India on 14 February 2019. The House sat for 10 days and the actual hours of sittings were 3 hours and 11 minutes.

A resume of some of the important discussions held and other business transacted during the Session is given below:

**A. STATEMENTS/DISCUSSIONS**

***Motion of Thanks on the President's Address:*** On 31 January 2019, the President of India, Shri Ramnath Kovind addressed the Members of both the Houses in the Central Hall of Parliament. The Motion of Thanks on the President's Address was moved by Shri Bhupendra Yadav of the Bharatiya Janata Party on 6 and 7 February 2019. As the discussion on the Motion could not be held on both the days due to continuous disruptions, the Motion was moved again on 13 February 2019 by Shri Bhupendra Yadav and Shri Ravi Shankar Prasad, Minister of Law and Justice and Minister of Electronics and Information Technology, seconded the Motion.

The Motion of Thanks on the President's Address was, however, adopted without any discussion.

***The Interim Budget 2019-2020:*** The Interim Budget 2019-20 was laid on the Table of the House by Shri Piyush Goyal, Minister of Railways, Minister of Coal, Minister of Finance and Minister of Corporate Affairs, on 1 February 2019. The Budget was taken up along with the (i) Appropriation (Vote on Account) Bill, 2019, (ii) Appropriation Bill, 2019, and (iii) Finance Bill, 2019 on 13 February 2019.

The Interim Budget 2019-20 was, however, adopted along with other financial bills, without any discussion.

**B. LEGISLATIVE BUSINESS**

***The Personal Laws (Amendment) Bill, 2019\*\*:*** On 13 February 2019, Shri Ravi Shankar Prasad, Minister of Law and Justice and Minister of Electronics and Information Technology, moved motion for consideration of the Personal Laws (Amendment) Bill, 2019. The United Nations General Assembly had adopted a Resolution in 2010 on the 'Elimination of discrimination against persons affected by leprosy and their family members' and India had signed and ratified the Resolution. The National Human Rights Commission in its meeting held on the 3 January 2008 had, *inter alia*, recommended amendments in certain personal laws and other legislations. Further, the Committee on petitions of Rajya Sabha in its 131<sup>st</sup> Report on "Petition Praying for Integration and Empowerment of Leprosy Affected Persons", had examined various statutes and desired that the concerned Ministries

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\* Contributed by the General Research Unit, LARRDIS, Rajya Sabha Secretariat.

\*\* The Bill was introduced in the Lok Sabha on 10 August 2018. As passed by the Lok Sabha on 7 January 2019, the Bill was laid on the table of the Rajya Sabha on the same day. The Bill was passed without any discussion.

and State Governments would urgently consider amendments to such anachronistic and discriminatory provisions in the concerned legislations. The 20<sup>th</sup> Law Commission of India in its 256<sup>th</sup> Report titled “Eliminating Discrimination Against Persons Affected by Leprosy”, also recommended for removing the discriminatory provisions in various statutes against the persons affected with leprosy. Supreme Court also, *inter alia*, directed the Union Government as well as the State Governments to take necessary steps for rehabilitation and integration of the leprosy affected persons into the mainstream including the steps to repeal the provisions where leprosy has been treated as a stigmatic disability. Hence in pursuance to these recommendations and observations, the Personal Laws (Amendment) Bill, 2019 sought to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956 so as to omit the provisions contained therein that were discriminatory to the leprosy affected persons.\*

The motion for consideration of the Bill and Clauses etc., as amended, was adopted and the Bill was passed.

***The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2019\*\*:*** On 13 February 2019, Shri Jual Oram, Minister of Tribal Affairs, moved motion for consideration of the Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2019. The Bill sought to amend the Constitution (Scheduled Tribes) Order, 1950, for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Arunachal Pradesh. The amendments were made in consultation with the State Government of Arunachal Pradesh, the Registrar General of India and the National Commission for Scheduled Tribes.\*\*\*

The motion for consideration of the Bill and Clauses etc., was adopted and the Bill was passed.

### C. QUESTIONS

During the Session, 2785 notices of Questions (1550 Starred and 1235 Unstarred) were received. Out of these, 120 Questions were admitted as Starred and 1242 Questions were admitted as Unstarred. No Starred Question was orally answered. The total number of notices of Questions received in Hindi was 430.

*Daily average of Questions:* All the lists of Starred Questions contained 15 Questions each. The list of Unstarred Questions for 4 February 2019 contained 153 Questions and list of Unstarred Questions for 5 February 2019 contained 129 Questions. On rest of the days, list of Unstarred Questions contained 160 Questions each.

*Half-an-Hour Discussions:* No notice of Half-an-Hour Discussions was received.

*Short Notice Questions:* No notice of Short Notice Question was received.

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\* Extract from the ‘Statement of Objects and Reasons’ of the Bill.

\*\* The Bill was introduced in the Rajya Sabha on 11 February 2019. The Bill was passed without any discussion.

\*\*\* Extract from the ‘Statement of Objects and Reasons’ of the Bill.



#### **D. OBITUARY REFERENCES**

During the Session, obituary references were made on the passing away of Shri Sitaram Singh, Shri George Fernandes and Shri Chaitanya Prasad Majhi, all former Members of Rajya Sabha.

Members stood in silence for a short while as a mark of respect to the memory of the deceased.

**SESSIONAL REVIEW**  
**STATE LEGISLATURES**

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**ANDHRA PRADESH LEGISLATIVE ASSEMBLY\***

The Thirteenth Session of the Fourteenth Andhra Pradesh Legislative Assembly commenced on 31 January, 2019 and was adjourned *sine die* on 8 February, 2019. There were 6 sittings in all.

*Address by the Governor:* This being the First Session of the year, the Governor, Shri E.S.L. Narasimhan addressed the Members of the State Legislative Assembly on 30 January, 2019. The Motion of Thanks to the Governor for the Address was moved and after debates, passed by the House.

*Financial Business:* On 8 February, 2019, the Minister of Finance, Shri Yanamala Ramakrishnu presented the Annual Budget for the financial year 2019-20 to the House. The Discussion on the Budget was held where seven Members participated in the discussion. The Finance Minister replied to the debate. The Motion was carried and put to vote and granted.

The Supplementary Demands for Grants for the year 2018-19 were presented, discussed, voted and passed by the House.

*Legislative Business:* During the Session following twenty bills were introduced, considered and passed. (i) Damodaram Sanjivayya National Law University (Amendment) Bill, 2019; (ii) The Andhra Pradesh State Council for Physiotherapy Bill, 2019; (iii) The Andhra Pradesh Sri Simhachalam Varaha Lakshmi Narasimha Swamy Devasthanam Panchagramalu (Regulation of Occupations of Houses and House sites) Bill, 2019; (iv) The Andhra Pradesh Dotted Lands (Updation in Re-Settlement Register) (Amendment) Bill, 2019; (v) The Andhra Pradesh Assigned Lands (Prohibitions of Transfers) (Amendment) Bill, 2019; (vi) Sri Venkateswara Institute of Medical Sciences University (Amendment) Bill, 2019; (vii) The Factories (Andhra Pradesh Amendment) Bill, 2019; (viii) The Industrial Disputes (Andhra Pradesh Amendment) Bill, 2019; (ix) The Labour Laws (Andhra Pradesh Amendment for Compounding of Offences) Bill, 2019; (x) The Andhra Pradesh Value Added Tax (Amendment) Bill, 2019; (xi) The Andhra Pradesh Private Universities (Establishment and Regulation) (Amendment) Bill, 2019; (xii) The Andhra Pradesh Intelligent Global Hub for Digital Pedagogies Bill, 2019; (xiii) The Andhra Pradesh Backward Classes Sub-Plan (Planning,

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\* Material contributed by the Andhra Pradesh Legislative Assembly Secretariat

Allocation and Utilisation of Financial Resources) Bill, 2019; (xiv) The Andhra Pradesh Economically Weaker Sections of Citizens (Reservation of Seats in Educational Institutions and of Appointments or Posts in the Public Services under the State for Kapus) Bill, 2019; (xiv) The Andhra Pradesh Economically Weaker Sections Other than Kapus (Reservation of Seats in the Educational Institutions and of Appointments or Posts in the Public Services under the State) Bill, 2019; (xvi) The Andhra Pradesh Cooperative Societies (Amendment) Bill, 2019; (xvii) The Andhra Pradesh Rights in Land and Pattadar Pass Books (Amendment) Bill, 2019; (xviii) The Registration (Andhra Pradesh Amendment) Bill, 2019; (xix) The Andhra Pradesh Appropriation Bill, 2019; and (xx) The Andhra Pradesh Appropriation (No.II) Bill, 2019

*Obituary References:* During the Session, obituary references were made on the passing away of Shri Kidari Sarveswara Rao, Member of Andhra Pradesh Legislative Assembly; Sarvashri Siveri Soma, Vanka Satyanarayana, K. Punnayya, G. Prakasa Rao, M. Narayana Reddy, N. Sivarami Reddy, A. Subhashchandra Bose, Jagarlamudi Raghava Rao, Smt. G. Kamala Devi, and Y. Annapurnamma, all former Members of Andhra Pradesh Legislative Assembly.

#### **ASSAM LEGISLATIVE ASSEMBLY\***

The Eighth Session of the Fourteenth Assam Legislative Assembly commenced on 28 January, 2019 and was adjourned *sine die* on 26 February, 2019. There were 14 sittings in all.

*Financial Business:* During the Session the Budget for the year 2019-20 was introduced, considered and passed.

*Legislative Business:* During the Session five bills were introduced, considered and passed.

*Obituary References:* During the Session, obituary references were made on the passing away of leading personalities.

#### **DELHI LEGISLATIVE ASSEMBLY\*\***

The Eighth Session of the Sixth Delhi Legislative Assembly commenced on 22 February, 2019 and was adjourned *sine die* on 28 February, 2019. There were 6 sittings in all.

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\* Material contributed by the Assam Legislative Assembly Secretariat

\*\* Material contributed by the Delhi Legislative Assembly Secretariat

*Address by the Lieutenant Governor:* Being the First Session of the year, the Lieutenant Governor, Shri Anil Baijal addressed the Members of the House on 22 February, 2019. The Cabinet Minister, Shri Gopal Rai, moved the Motion of Thanks. Six Members participated in the debate. The Deputy Chief Minister, Shri Manish Sisodia replied to the debate. The Motion of Thanks to the Address of the Lieutenant Governor was adopted by the House on 23 February, 2019.

*Financial Business:* On 26 February, 2019, the Deputy Chief Minister who also holds the Finance portfolio, Shri Manish Sisodia presented the Annual Budget for the financial year 2019-20 to the House. The Discussion on the Budget was held on 27 and 28 February, 2019. Fourteen Members participated in the discussion. The Budget was passed on 28 February, 2019.

*Legislative Business:* During the Session the following bills were introduced, considered, and passed. (i) The Appropriation (No.I) Bill, 2019; and (ii) The Appropriation (No.II) Bill, 2019.

*Obituary References:* During the Session, obituary references were made on the passing away of forty CRPF martyrs, who died in the terrorist attack in Pulwama, Jammu & Kashmir and subsequent military operation in which two Majors, three Army Personnel and one Police Personnel were killed; seventeen people who died in a fire accident in a Hotel at Karol Bagh, Delhi; Shri Aman Thakur, DSP of Jammu & Kashmir Police and Shri Sombir Havaldar of Indian Army who laid down their lives in as anti-terrorist operation in Kulgam District of Jammu & Kashmir; One hundred and forty three persons who died in Assam after consuming illicit liquor; and six Air Force officers & one civilian who died in MI-17 Helicopter crash incident in Budgam in Jammu & Kashmir.

### **KERALA LEGISLATIVE ASSEMBLY\***

The Fourteenth Session of the Fourteenth Kerala Legislative Assembly commenced on 25 January, 2019 and was adjourned *sine die* on 12 February, 2019. There were 10 sittings in all.

*Financial Business:* On 31 January, 2019, Dr. T.M. Thomas Isaac, the Minister of Finance and Coir, presented the Budget for the Financial Year 2019-20 and Vote on Account before the House.

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\* Material contributed by the Kerala Legislative Assembly Secretariat

*Legislative Business:* During the Session three bills were introduced, considered and passed.

### **MIZORAM LEGISLATIVE ASSEMBLY\***

The Second Session of the Eighth Mizoram Legislative Assembly commenced on 12 March, 2019 and was adjourned *sine die* on 20 March, 2019. There were 7 sittings in all.

*Address by the Governor:* Being the First Session of the year, the Governor, Shri Jagdish Mukhi addressed the Members of the House. On 13 March, 2019 the Motion of Thanks was moved by Pu F. Lalnunmawia and seconded by Pu H. Lalzirliana. The Address was discussed and the Motion was adopted.

*Financial Business:* On 19 March 2019, Pu Zoramthanga, Chief Minister & Finance Minister presented Supplementary Demands for Grants for the year 2018-19. The same was passed by the House on 20 March 2019.

*Legislative Business:* During the Session the following bills were introduced, considered, and passed. (i) The Mizoram Anatomy Bill, 2019; (ii) The Mizoram Maintenance of Household Registers Bill, 2019; (iii) The Mizoram State Legislature Members (Removal of Disqualification) (Amendment) Bill, 2019; (iv) The Mizoram Essential Services Maintenance (Amendment) Bill, 2019; (v) The Mizoram Forest (Amendment) Bill, 2019; (vi) The Mizoram Motor Vehicles (Taxation) (Amendment) Bill, 2019; (vii) The Indian Stamp (Mizoram Amendment) Bill, 2019; (viii) The Registration (Mizoram Amendment) Bill, 2019; (ix) The Mizoram Goods and Services Tax (Amendment) Bill, 2019; (x) The Mizoram Goods & Services Tax (Second Amendment) Bill, 2019; (xi) The Mizoram Liquor (Prohibition) Bill, 2019; (xii) The Mizoram Appropriation (No.I) Bill, 2019; (xiii) The Mizoram Appropriation (Vote on Account) (No.II) Bill, 2019; and (xiv) The Mizoram Appropriation (No.III) Bill, 2019.

*Obituary References:* During the Session, obituary references were made on the passing away of Pu F. Manghnuna, former member of Legislative Assembly of Mizoram.

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\* Material contributed by the Mizoram Legislative Assembly Secretariat

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## APPENDIX – I

### STATEMENT SHOWING THE WORK TRANSACTED DURING THE SEVENTEENTH SESSION OF THE SIXTEENTH LOK SABHA

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1. PERIOD OF THE SESSION	31.1.2019 to 13.2.2019
2. NUMBER OF SITTINGS HELD	10
3. TOTAL NUMBER OF SITTING HOURS	38 Hours and 28 Minutes
4. TIME LOST DUE TO INTERRUPTIONS/ FORCED ADJOURNMENTS	16 Hours and 54 Minutes
5. HOUSE SITTING LATE TO COMPLETE LISTED BUSINESS	6 Hours and 17 Minutes
6. GOVERNMENT BILLS	
(i) Pending at the commencement of the Session	25
(ii) Introduced	03
(iii) Laid on the Table as passed by the Rajya Sabha	01
(iv) Returned by the Rajya Sabha with any amendment/ Recommendation and laid on the Table	01
(v) Discussed	05
(vi) Passed	05
(vii) Withdrawn	Nil
(viii) Negatived	Nil
(ix) Part-discussed	Nil
(x) Returned by the Rajya Sabha without any Recommendation	03
(xi) Pending at the end of the Session	23
7. PRIVATE MEMBERS' BILLS	
(i) Pending at the commencement of the Session	979
(ii) Introduced	29
(iii) Discussed	01
(iv) Passed	Nil
(v) Withdrawn	Nil
(vi) Negatived	Nil
(vii) Removed	Nil
(viii) Part-discussed	01
(ix) Pending at the end of the Session	1008

8. NUMBER OF DISCUSSIONS HELD UNDER RULE 184	
(i) Notice received	Nil
(ii) Admitted	Nil
(iii) Discussed	Nil
9. NUMBER OF MATTERS RAISED UNDER RULE 377	109
10. NUMBER OF MATTERS RAISED ON URGENT PUBLIC IMPORTANCE DURING ZERO HOUR	122
11. NUMBER OF DISCUSSIONS HELD UNDER RULE 193	
(i) Notice received	13
(ii) Admitted	Nil
(iii) Discussion held	Nil
(iv) Part-discussed	Nil
12. NUMBER OF STATEMENTS MADE UNDER RULE 197	Nil
13. STATEMENTS MADE BY MINISTERS	20
14. ADJOURNMENT MOTION	
(i) Notice received	56
(ii) Brought before the House	Nil
(iii) Admitted	Nil
15. NUMBER OF MATTERS RAISED BY WAY OF CALLING ATTENTION	Nil
16. GOVERNMENT RESOLUTIONS	
(i) Notice received	02
(ii) Admitted	02
(iii) Moved	Nil
(iv) Adopted	Nil
(v) Negatived	Nil
(vi) Part-discussed	Nil
17. PRIVATE MEMBERS' RESOLUTIONS*	
(i) Notice received	Nil
(ii) Admitted	Nil

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\* No day was fixed for Private Members' Resolutions during the Seventeenth Session of Sixteenth Lok Sabha

(iii) Moved/Discussed	Nil
(iv) Adopted	Nil
(v) Negatived	Nil
(vi) Part-discussed	Nil
18. GOVERNMENT MOTIONS	
(i) Notices received	Nil
(ii) Admitted	Nil
(iii) Moved & Discussed	Nil
(iv) Adopted	Nil
(v) Negatived	Nil
(vi) Withdrawn	Nil
(vii) Part-discussed	Nil
19. PRIVILEGES MOTIONS	
(i) Notice received	04
(ii) Brought before the House	Nil
(iii) Consent withheld by Speaker	Nil
(iv) Observation made by Speaker	Nil
20. TOTAL NUMBER OF VISITOR PASSES ISSUED DURING THE SESSION	14746
21. TOTAL NUMBER OF VISITORS TO THE PARLIAMENT MUSEUM DURING THE SESSION	7635+46 (School/Institutions)
22. TOTAL NUMBER OF QUESTIONS ADMITTED	
(i) Starred	160
(ii) Un-starred	1840
(iii) Short Notice Questions	Nil
(iv) Half-an-Hour discussions	Nil

## 23. WORKING OF PARLIAMENTARY COMMITTEES

Sl. No.	Name of the Committee	No. of sittings held during the period	No. of Reports presented
1	2	3	4
i)	Business Advisory Committee	3	3
ii)	Committee on Absence of Members from the Sittings of the House	-	-
iii)	Committee on Empowerment of women	1	3
iv)	Committee on Estimates	-	-
v)	Committee on Ethics	-	-
vi)	Committee on Government Assurances	3	19
vii)	Committee on Member of Parliament Local Area Development Scheme (MPLADS)	-	-
viii)	Committee on Papers Laid on the Table	4	14
ix)	Committee on Petitions	3	5
x)	Committee on Private Members' Bills and Resolutions	1	1
xi)	Committee of Privileges	2	-
xii)	Committee on Public Accounts	7	2
xiii)	Committee on Public Undertakings	1	-
xiv)	Committee on Subordinate Legislation	1	8
xv)	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	7	3
xvi)	General Purposes Committee	-	-
xvii)	House Committee (a) Accommodation Sub-Committee (b) Sub-Committee on Amenities	1	-
xviii)	Library Committee	-	-
xix)	Railway Convention Committee	2	1
xx)	Rules Committee	-	-

### JOINT/SELECT COMMITTEE

1	2		
i)	Joint Committee on Offices of Profit	2	-
ii)	Joint Committee on Salaries and Allowances of Members of Parliament	1	-

## DEPARTMENTALLY RELATED STANDING COMMITTEES

i)	Committee on Agriculture	3	4
ii)	Committee on Chemicals and Fertilizers	2	3
iii)	Committee on Coal & Steel	3	2
iv)	Committee on Defence	2	7
v)	Committee on Energy	1	2
vi)	Committee on External Affairs	3	3
vii)	Committee on Finance	7	6
viii)	Committee on Food, Consumer Affairs and Public Distribution	1	-
ix)	Committee on Information Technology	7	6
x)	Committee on Labour	8	12
xi)	Committee on Petroleum & Natural Gas	4	1
xii)	Committee on Railways	1	4
xiii)	Committee on Rural Development	1	-
xiv)	Committee on Social Justice & Empowerment	1	4
xv)	Committee on Urban Development	1	2
xvi)	Committee on Water Resources	-	-

## APPENDIX-II

### STATEMENT SHOWING THE WORK TRANSACTED DURING THE TWO HUNDRED AND FORTY EIGHTH SESSION OF THE RAJYA SABHA

1.	PERIOD OF THE SESSION	31.1.2019 to 13.2.2019
2.	NUMBER OF SITTINGS HELD	10
3.	TOTAL NUMBER OF SITTING HOURS	3 Hours and 11 Minutes
4.	NUMBER OF DIVISIONS HELD	Nil
5.	GOVERNMENT BILLS	
	(i) Pending at the commencement of the session	49
	(ii) Introduced	06
	(iii) Laid on the Table as passed by the Lok Sabha	05*
	(iv) Returned by Lok Sabha with any amendment	Nil
	(v) Referred to Select Committee by the Rajya Sabha	Nil
	(vi) Referred to Joint Committee by the Rajya Sabha	Nil
	(vii) Referred to the Department-related Standing Committees	05 <sup>#</sup>
	(viii) Reported by Select Committee	01
	(ix) Reported by Joint Committee	Nil
	(x) Reported by the Department-related Standing Committees	Nil
	(xi) Discussed	Nil
	(xii) Passed	05 <sup>&amp;</sup>
	(xiii) Withdrawn	Nil
	(xiv) Negatived	Nil
	(xv) Part-discussed	Nil
	(xvi) Returned by the Rajya Sabha without any Recommendation	Nil
	(xvii) Discussion postponed	Nil
	(xviii) Pending at the end of the Session	55
6.	PRIVATE MEMBERS BILLS	
	(i) Pending at the commencement of the Session	130
	(ii) Introduced	Nil
	(iii) Laid on the Table as passed by the Lok Sabha	Nil
	(iv) Returned by the Lok Sabha with any amendment and laid on the Table	Nil
	(v) Reported by Joint Committee	Nil
	(vi) Discussed	Nil
	(vii) Withdrawn	Nil

\* Of the 5 Bills, 2 Bills were notified in the Rajya Sabha Parliamentary Bulletin Part-II, dated 14 February 2019

<sup>#</sup> While one Bill was referred to Department-related Parliamentary Standing Committee on Home Affairs within the jurisdiction of Hon'ble Chairman, Rajya Sabha, 4 Bills were referred to Department-related Parliamentary Sanding Committees which are within the jurisdiction of Hon'ble Speaker, Lok Sabha

<sup>&</sup> All the 5 Bills were passed/returned without discussion

	(viii) Passed	Nil
	(ix) Negatived	Nil
	(x) Circulated for eliciting opinion	Nil
	(xi) Part-discussed	Nil
	(xii) Discussion postponed/adjourned/deferred/ terminated	Nil
	(xiii) Motion for circulation of Bill negatived	Nil
	(xiv) Referred to Select Committee	Nil
	(xv) Lapsed due to retirement/death of Member-in-charge of the Bill	Nil
	(xvi) Pending at the end of the Session	130
7.	NUMBER OF DISCUSSIONS HELD UNDER RULE 176 (Matters of urgent public importance)	
	(i) Notices received	02
	(ii) Admitted	Nil
	(iii) Discussions held	Nil
8.	NUMBER OF STATEMENT MADE UNDER RULE 180 (Calling attention to matters of urgent public importance)	
	(i) Statement made by Ministers	Nil
	(ii) Half-an-hour discussions held	Nil
9.	STATUTORY RESOLUTIONS	
	(i) Notices received	03
	(ii) Admitted	03
	(iii) Moved	Nil
	(iv) Adopted	Nil
	(v) Negatived	Nil
	(vi) Withdrawn	Nil
10.	GOVERNMENT RESOLUTIONS	
	(i) Notices received	02
	(ii) Admitted	02
	(iii) Moved	Nil
	(iv) Adopted	Nil
11.	PRIVATE MEMBERS' RESOLUTION*	
	(i) Received	Nil
	(ii) Admitted	Nil
	(iii) Discussed	Nil
	(iv) Withdrawn	Nil
	(v) Negatived	Nil
	(vi) Adopted	Nil
	(vii) Part-discussed	Nil
	(viii) Discussion Postponed	Nil
12.	GOVERNMENT MOTIONS	
	(i) Notices received	Nil
	(ii) Admitted	Nil

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\* No day was allotted for Private Member's Resolution during the Session



	(iii) Moved & discussed	Nil
	(iv) Adopted	Nil
	(v) Part-discussed	Nil
13.	PRIVATE MEMBERS' MOTIONS	
	(i) Received	03
	(ii) Admitted	02
	(iii) Moved	Nil
	(iv) Adopted	Nil
	(v) Part-discussed	Nil
	(vi) Negatived	Nil
	(vii) Withdrawn	Nil
14.	MOTIONS REGARDING MODIFICATION OF STATUTORY RULE	
	(i) Received	Nil
	(ii) Admitted	Nil
	(iii) Moved	Nil
	(iv) Adopted	Nil
	(v) Negatived	Nil
	(vi) Withdrawn	Nil
	(vii) Part-discussed	Nil
	(viii) Lapsed	Nil
15.	NUMBER, NAME AND DATE OF PARLIAMENTARY COMMITTEE CREATED, IF ANY.	Nil
16.	TOTAL NUMBER OF VISITORS' PASSES ISSUED	3054
17.	TOTAL NUMBER OF VISITORS	6175
18.	MAXIMUM NUMBER OF VISITORS' PASSES ISSUED ON ANY SINGLE DAY, AND DATE ON WHICH ISSUED	214 passes issued on 12.2.2019
19.	MAXIMUM NUMBER OF VISITORS ON ANY SINGLE DAY AND DATE	809 visitors visited on 12.2.2019
20.	TOTAL NUMBER OF QUESTIONS ADMITTED	
	(i) Starred	120
	(ii) Unstarred	1242
	(iii) Short-Notice Questions	Nil
21.	DISCUSSIONS ON THE WORKING OF THE MINISTRIES	Nil
22.	WORKING OF PARLIAMENTARY COMMITTEES	

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Name of Committee	No. of Meetings held between 1 <sup>st</sup> October to 9 <sup>th</sup> January 2019	No. of Reports presented during 247 <sup>th</sup> Session of the Rajya Sabha
(i) Business Advisory Committee	3	Nil

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(ii)	Committee of Privileges	1	Nil
(iii)	Committee on Ethics	1	Nil
(iv)	Committee on Government Assurances	1	Nil
(v)	Committee on Member of Parliament Local Area Development Scheme	1	Nil
(vi)	Committee on Papers Laid on the Table	2	1
(vii)	Committee on Petitions	2	Nil
(viii)	Committee on Provision of Computer Equipment to Members of Rajya Sabha	Nil	Nil
(ix)	Committee on Rules	Nil	Nil
(x)	Committee on Subordinate Legislation	2	3
(xi)	General Purposes Committee	Nil	Nil
(xii)	House Committee	Nil	Nil

**DEPARTMENT RELATED STANDING COMMITTEES**

(i)	Commerce	4	3
(ii)	Health and Family Welfare	2	Nil
(iii)	Home Affairs	3	4
(iv)	Human Resource Development	2	2
(v)	Industry	Nil	Nil
(vi)	Personnel, Public Grievances, Law and Justice	Nil	Nil
(vii)	Science and Technology, Environment and Forests	2	8
(viii)	Transport, Tourism and Culture	Nil	Nil

23. NUMBER OF MEMBERS GRANTED LEAVE OF ABSENCE 2

24. PETITIONS PRESENTED Nil

25. NAMES OF NEW MEMBER SWORN IN Nil

26. OBITUARY REFERENCES

Sl. No.	Name	Sitting Member/Ex-Member
1.	Shri Sitaram Singh	ex-Member
2.	Shri George Fernandes	ex-Member
3.	Shri Chaitanya Prasad Majhi	ex-Member

APPENDIX III  
STATEMENT SHOWING THE ACTIVITIES OF THE LEGISLATURES OF THE STATES AND UNION TERRITORIES  
DURING THE PERIOD FROM 1 JANUARY TO 31 MARCH 2019

Legislatures	Duration	Sittings	Govt. Bills [Introduced (passed)]	Private Bills [Introduced (passed)]	Starred Questions [Received (admitted)]	Unstarred Questions [Received (admitted)]	Short Notice Questions [Received (admitted)]
1	2	3	4	5	6	7	8
Andhra Pradesh L.A.	30.1.2019 to 8.2.2019	6	20(20)	-	110(93)	-	16(5)
Andhra Pradesh L.C.	30.1.2019 to 8.2.2019	6	(20)	-	(133)	(6)	1
Arunachal Pradesh L.A.**	-	-	-	-	-	-	-
Assam L.A.	28.1.2019 to 26.2.2019	14	5(5)	-	407(405)	308(307)	7
Bihar L.A.	11.2.2019 to 20.2.2019	7	9(9)	-	1142(850)	(111)	50(10)
Bihar L.C.	11.2.2019 to 20.2.2019	7	9(9)	-	323(306)	-	90(83)
Chhattisgarh L.A.	1.1.2019 to 1.3.2019	21	10(10)	-	1136(832)	943(723)	-
Goa L.A.**	-	-	-	-	-	-	-
Gujarat L.A.	18.2.2019 to 22.2.2019	8	6(6)	2	1830(1450)	643(473)	5
Haryana L.A.	20.2.2019 to 27.2.2019	8	21(21)	-	277(214)	108(69)	-
Himachal Pradesh L.A.	4.2.2019 to 18.2.2019	13	6	-	554(435)	249(196)	1
Jammu & Kashmir L.A.**	-	-	-	-	-	-	-
Jammu & Kashmir L.C.*	-	-	-	-	-	-	-
Jharkhand L.A.	17.1.2019 to 8.2.2019	14	5(5)	-	413(687)	(106)	652(154)
Karnataka L.A.	6.2.2019 to 14.2.2019	7	8(11)	-	75(75)	1140(1140)	-
Karnataka L.C.	6.2.2019 to 14.2.2019	7	11(11)	-	90(90)	594(594)	-
Kerala L.A.	25.1.2019 to 13.2.2019	10	4(3)	-	2333(2018)	2133(2427)	1
Madhya Pradesh L.A.	7.1.2019 to 10.1.2019 & 18.2.2019 to 21.2.2019	7	8(8)	-	391(368)	336(323)	-

\*\* Information not received from State/Union Territory Legislature

\* Information received from the State/Union Territory Legislature contained Nil Report

Maharashtra L.A.	25.2.2019 to 28.2.2019	4	9(5)	-	-	-	-
Maharashtra L.C.	25.2.2019 to 28.2.2019	4	3(3)	-	-	-	-
Manipur L.A.	20.2.2019 to 4.3.2019	10	6(6)	-	49(49)	8(8)	-
Meghalaya L.A.	8.3.2019 to 14.3.2019	5	3(3)	-	-	-	-
Mizoram L.A.	12.3.2019 to 20.3.2019	7	15(14)	-	139(135)	40(40)	-
Nagaland L.A.**	-	-	-	-	-	-	-
Odisha L.A.**	-	-	-	-	-	-	-
Punjab L.A.	12.2.2019 to 25.2.2019	9	8(8)	-	468(393)	48(47)	2(1)
Rajasthan L.A.	15.1.2019 to 13.2.2019	9	10(10)	-	595(592)	821(817)	-
Sikkim L.A.**	-	-	-	-	-	-	-
Tamil Nadu L.A.	2.1.2019 to 8.1.2019 & 8.2.2019 to 14.2.2019	10	21(21)	-	(702)	(1933)	-
Telangana L.A.	17.1.2019 to 20.1.2019 & 22.2.2019 to 25.2.2019	7	4(4)	-	-	-	-
Telangana L.C.	20.1.2019 to 20.1.2019 & 22.2.2019 to 25.2.2019	4	-	-	-	-	-
Tripura L.A.	22.2.2019 to 1.3.2019	6	4(4)	-	278(138)	97(94)	-
Uttar Pradesh L.A.	5.2.2019 to 18.2.2019	10	1(1)	-	997(432)	790(717)	150(19)
Uttar Pradesh L.C.	5.2.2019 to 20.2.2019	9	1(2)	-	332(290)	92(85)	151(31)
Uttarakhand L.A.	11.2.2019 to 22.2.2019	8	9(9)	-	(170)	(493)	(18)
West Bengal L.A.	1.2.2019 to 5.2.2019	3	2(2)	-	-	-	-
<b>UNION TERRITORIES</b>							
Delhi L.A.	22.2.2019 to 28.2.2019	6	2(2)	-	60	225	8
Puducherry L.A.	2.3.2019 to 2.3.2019	1	3(3)	-	-	-	-

\*\* Information not received from State/Union Territory Legislature

APPENDIX III (Contd.)

COMMITTEES AT WORK/ NUMBER OF SITTINGS HELD AND NUMBER OF REPORTS PRESENTED  
DURING THE PERIOD FROM 1 JANUARY TO 31 MARCH 2019

	Business Advisory Committee	Committee on Government Assurances	Committee on Petitions	Committee on Private Members' Bills and Resolutions	Committee of Privileges	Committee on Public Undertakings	Committee on Subordinate Legislation	Committee on the Welfare of SCs and STs	Committee on Estimates	General Purposes Committee	House/Accommodation Committee	Library Committee	Public Accounts Committee	Rules Committee	Joint/Select Committee	Other Committees
State/ Union Territory	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24
Andhra Pradesh L.A.	1(1)	-	-	-	-	-	-	-	-	-	-	-	4(5)	-	-	-
Andhra Pradesh L.C.	1(1)	-	-	-	1	-	-	-	-	-	-	-	-	-	-	-
Arunachal Pradesh L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Assam L.A.	4	-	2	-	-	1(1)	1(2)	-	-	3	-	-	1	-	-	1 <sup>(a)</sup>
Bihar L.A.	-	12(5)	16	11	-	12	10	11	14	-	10	11	18	1	-	130(2) <sup>(b)</sup>
Bihar L.C.	-	10	10	9(1)	10	-	9	10	-	9	9	10	-	-	-	70 <sup>(c)</sup>
Chhattisgarh L.A.	2(2)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Goa L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Gujarat L.A.	1(1)	3	1	1(1)	1	1(2)	-	4(1)	2	-	-	-	11	-	-	6(2) <sup>(d)</sup>
Haryana L.A.	1(1)	10(1)	12(1)	-	6	18	13(1)	10(1)	14(1)	-	1	-	15(2)	-	-	35(4) <sup>(e)</sup>
Himachal Pradesh L.A.	2(2)	-	-	-	4	8(4)	4(2)	-	8	-	-	-	9(8)	-	-	28(11) <sup>(f)</sup>
Jammu & Kashmir L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Jammu & Kashmir L.C.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Jharkhand L.A.	-	-	8	-	-	6	2	-	6(1)	2	-	-	9	-	-	56(5) <sup>(g)</sup>
Karnataka L.A.	1	8(2)	8	1(1)	6	7	5	7	7	-	8	-	6(1)	-	-	27(2) <sup>(h)</sup>
Karnataka L.C.	1	7	7	-	7	-	-	-	-	-	-	-	-	-	-	-
Kerala L.A.	1(1)	1	2	1	2(1)	2(6)	1	3	2	-	2	-	5(4)	-	8	64(1) <sup>(i)</sup>
Madhya Pradesh L.A.	2(2)	-	-	-	-	-	-	-	1	-	-	-	1	-	-	-

\*\* Information not received from State/Union Territory Legislature

\* Information received from the State/Union Territory Legislature contained Nil Report

	Business Advisory Committee	Committee on Government Assurances	Committee on Petitions	Committee on Private Members' Bills and Resolutions	Committee of Privileges	Committee on Public Undertakings	Committee on Subordinate Legislation	Committee on the Welfare of SCs and STs	Committee on Estimates	General Purposes Committee	House/Accommodation Committee	Library Committee	Public Accounts Committee	Rules Committee	Joint/Select Committee	Other Committees
State/ Union Territory	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24
Maharashtra L.A.	1	4(1)	1	-	2	15(2)	5	6(3)	7	-	-	-	20(4)	-	-	35 <sup>(l)</sup>
Maharashtra L.C.	1	2(1)	2(2)	-	4	15(2)	5	6(3)	7	-	-	-	20(4)	-	-	29 <sup>(k)</sup>
Manipur L.A.	2(2)	1	-	-	-	1	-	1	-	-	-	-	2	-	-	1 <sup>(l)</sup>
Meghalaya L.A.	2	-	2	-	-	3(1)	-	-	-	-	-	-	-	-	-	-
Mizoram L.A.	1(1)	1	1	-	1	-	1	-	-	2	3	1	-	-	-	-
Nagaland L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Odisha L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Punjab L.A.	4(4)	9(1)	12	-	11	5(1)	6(1)	6(1)	6(1)	-	-	6	4(4)	-	-	22(3) <sup>(m)</sup>
Rajasthan L.A.	4(4)	-	-	-	-	-	-	-	-	-	8	-	-	-	-	-
Sikkim L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Tamil Nadu L.A.	2	2(22)	1(4)	-	-	1(10)	(1)	-	1	-	2	-	2(9)	-	-	1(1) <sup>(n)</sup>
Telangana L.A.	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Telangana L.C.	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Tripura L.A.	1(1)	1(1)	-	-	-	1	-	2(4)	3	-	-	-	2(1)	-	-	-
Uttar Pradesh L.A.	3(3)	9(3)	1(1)	-	-	16(12)	2	3	2	-	-	2	3(2)	-	-	10(2) <sup>(o)</sup>
Uttar Pradesh L.C.	3	3	2	-	7	-	-	-	-	-	-	-	-	12	-	32 <sup>(p)</sup>
Uttarakhand L.A.	6	2	-	-	-	1	2	-	1	-	1	-	2(1)	1(1)	-	2(1) <sup>(q)</sup>
West Bengal L.A.	1(1)	13	12	-	6	12(4)	12	-	11	-	12	6	-	11	-	343(1) <sup>(r)</sup>
<b>UNION TERRITORIES</b>																
Delhi L.A.	1(1)	3	10	-	1	3	-	1	-	4(1)	-	-	-	-	-	13(2) <sup>(s)</sup>

\*\* Information not received from State/Union Territory Legislature

Puducherry L.A.*	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
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- (a) OBC & MOBC-1
- (b) Agricultural Development Industries Committee-11, Bihar Heritage Development Committee-11, Ethics Committee-10, Internal Resources Committee-14, Minority Welfare Committee-11, Nivedan Committee-19(2), Question & Calling Attention Committee-11, Tourism Development Committee-11, Women and Child Welfare Committee-11, Zero Hour Committee-11, and Zila Parishad & Panchayati Raj Committee-10
- (c) Papers laid on the Table-9, Question & Calling Attention Committee-8, Human Rights Committee-6, Committee on Zila Parishad-10, Zero Hour Committee-10, Ethics Committee-10, Nivedan Committee-7, and Rajbhasha Committee-10
- (d) Panchayati Raj Committee-3, Welfare of Socially and Educational Backward Classes Committee-1(1), Paper Laid on the Table Committee-1, and Absence of Members Committee-1(1)
- (e) Committee on Local Bodies and Panchayati Raj Institutions-12(2), Subject Committee on Public Health, Irrigation, Power & Public Works-12(1), and Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services-11(1)
- (f) Welfare Committee-8(1), Members Amenities Committee-1, e-Governance-cum-General Purposes Committees-1, Public Administration Committee-5(1), Human Development Committee-3(3), General Development Committee-6(4), and Rural Planning Committee-4(2)
- (g) Government Assurance and House Committee-6(4), Internal Resources Revenue and Central Aid Committee-3, Environment and Pollution Control Committee-1, Women Welfare and Children Development Committee-7, Scheduled Caste, Scheduled Tribe, Minority Backward Class, Weaker Section Committee-2, Nivedan, Zero Hour and Private Members Resolution Committee-7, Ethics and MLA Fund Monitoring Committee-5, Library Development Youth Culture Sports and Tourism Committee-4, Zila Parishad and Panchayati Raj Committee-6(1) and Question and Call Attention and Implementation of Untabled Question Committee-15
- (h) Committee on Welfare of Women and Children-7, Committee on Papers Laid on the Table-5(1), Committee on Welfare of Backward Classes and Minorities-7, and Committee on Local Bodies and Panchayat Raj-8(1)
- (i) Committee on the Welfare of Senior Citizens-2, Committee on Environment-2, Committee on Papers Laid on the Table-1, Committee on the Welfare of Backward Class Communities-2, Committee on Welfare of Women, Transgenders, Children & Differently Abled-1, Committee on Welfare of Fisherman and Allied Workers-2, Committee on the Welfare of Youth and Youth Affairs-1, Committee on Official Language-2, Committee on Local Fund Accounts-5, Committee on the Welfare of Non-Resident Keralites-1, and Subject Committees-45(1)

\* Information received from the State/Union Territory Legislature contained Nil Report

- (j) Committee on Welfare of Vimukta Jatis & Nomadic Tribes (VJNT)-6, Committee on Employment Guarantee Scheme-1, Committee on Panchayati Raj-12, Committee on Women and Child's Rights and Welfare-4, Committee on Welfare of Other Backward Classes-2, Committee on Minority Welfare-1, Paper Laid on Table Committee-6, Committee on Inspection on Private Charity Hospitals-2, and Marathi Language Committee-1
- (k) Committee on Welfare of Vimukta Jatis & Nomadic Tribes (VJNT)-6, Committee on Employment Guarantee Scheme-1, Panchayati Raj-12, Committee on Rights & Welfare of Women-4, Committee on Welfare of Other Backward Classes-2, Committee on Minority Welfare-1, Committee on Inspection on Private Charity Hospitals-2, and Marathi Language Committee-1
- (l) Committee on Welfare of Women and Children-1
- (m) Other Committees-4, Committee on Papers laid/to be laid on the Table of the House-4, Committee on Questions & References-7(1), and Committee on Local Bodies & Panchayati Raj Institutions-7(2)
- (n) Committee on Papers Laid on the Table-1(1)
- (o) Committee Relating to Examination of Audit Reports of the Local Bodies of the State-3, Joint Committee Relating to Women & Child Welfare-3(2), Panchayati Raj Committee-3, and Parliamentary Monitoring Committee-1
- (p) Committee on Question & Reference-3, Committee on Financial & Administrative Delayed-3, Committee on Parliamentary Study-3, Committee on Enquiry of Housing Complaints of U.P. Legislature-1, Parliamentary & Social Welfare Committee-2, Committee on Control of Irregularities in Development Authorities, Housing Board, Jila Panchayats & Municipal Corporation-3, Committee on Enquiry of Provincial Electricity Arrangement-2, and Committee on Regulation Review-15
- (q) Committee on Information Technology-2(1)
- (r) Committee on Bidhayak Elaka Unnayan Prakalpa-9, Committee of Local Fund Accounts-10, Committee on Papers Laid on the Table-12, Committee on the Entitlements of the Members-1 Committee on Reforms and Functioning of the Committee System-12, Standing Committee on Agriculture, Agricultural Marketing and Food Processing Industries & Horticulture-11, Standing Committee on Industry, Commerce and Enterprises-10, Standing Committee on Fisheries and Animal Resources Development-12, Standing Committee on Higher Education-6, Standing Committee on School Education-12, Standing Committee on Environment, Forests and Tourism-12, Standing Committee on Finance and Planning-12, Standing Committee on Food & Supplies-12, Standing Committee on Health and Family Welfare-12, Standing Committee on Home, Personnel & Administrative Reforms, Correctional Administration, Law and Judicial-13, Standing Committee on Housing, Fire & Emergency Services & Disaster Management-11, Standing Committee on Information & Cultural Affairs and Youth Services and Sports-12, Standing Committee on Irrigation & Waterways and Water Investigation & Development-12, Standing Committee on Labour-12, Standing Committee on Urban Development and Municipal Affairs Development-12, Standing Committee on Panchayats & Rural Development and Sundarban Affairs-12, Standing Committee on Power & Non-Conventional Energy Sources-12, Standing Committee on Public



Works and Public Health Engineering-13, Standing Committee on Information Technology and Technical Education-11, Standing Committee on Self Help Group and Self Employment-11, Standing Committee on Women & Child Development and Social Welfare-11, Standing Committee on Transport-13, Standing Committee on Backward Classes Welfare-12, Standing Committee on Minority Affairs-11, Standing Committee on Land and Land Reforms-10, and Standing Committee on Co-operation & Consumer Affairs-12

- (s) Committee on Welfare of Minorities-4, Committee on Papers Laid on the Table-1(1), Question & References Committee-1, Committee to Examine the Issue of Stray Dogs and Monkey Menace in Delhi-1, Committee on Salary & Other Allowances of Members of Delhi Legislative Assembly-3, and Committee on Municipal Corporations in Dehi-3(1)

#### APPENDIX - IV

### LIST OF BILLS PASSED BY THE HOUSES OF PARLIAMENT AND ASSENTED TO BY THE PRESIDENT DURING THE PERIOD 1 JANUARY TO 31 MARCH 2019

Sl. No.	Title of the Bill	Date of Assent by the President
1.	The Appropriation (Vote on Account) Bill, 2019	11.02.2019
2.	The Appropriation Bill, 2019	11.02.2019
3.	The Finance Bill, 2019	12.02.2019
4.	The Banning of Unregulated Deposit Schemes Bill, 2018	13.02.2019
5.	The Jallianwala Bagh National Memorial Amendment Bill, 2018	13.02.2019

## **APPENDIX-V**

### **LIST OF BILLS PASSED BY THE LEGISLATURES OF THE STATES AND THE UNION TERRITORIES DURING THE PERIOD 1 JANUARY TO 31 MARCH 2019**

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#### **ANDHRA PRADESH**

1. Damodaram Sanjivayya National Law University (Amendment) Bill, 2019
2. The Andhra Pradesh State Council for Physiotherapy Bill, 2019
3. The Andhra Pradesh Sri Simhachalam Varaha Lakshmi Narasimha Swamy Devasthanam Panchagramalu (Regulation of Occupations of Houses and House Sites) Bill, 2019
4. The Andhra Pradesh Dotted Lands (Updation in Re-Settlement Register) (Amendment) Bill, 2019
5. The Andhra Pradesh Assigned Lands (Prohibitions of Transfers) (Amendment) Bill, 2019
6. Sri Venkateswara Institute of Medical Sciences University (Amendment) Bill, 2019
7. The Factories (Andhra Pradesh Amendment) Bill, 2019
8. The Industries Disputes (Andhra Pradesh Amendment) Bill, 2019
9. The Labour Laws (Andhra Pradesh Amendment for Compounding of Offences) Bill, 2019
10. The Andhra Pradesh Value Added Tax (Amendment) Bill, 2019
11. The Andhra Pradesh Private Universities (Establishment and Regulation) (Amendment) Bill, 2019
12. The Andhra Pradesh Intelligent Global Hub for Digital Pedagogies Bill, 2019
13. The Andhra Pradesh Backward Classes Sub-Plan (Planning, Allocation and Utilisation of Financial Resources) Bill, 2019
14. The Andhra Pradesh Economically Weaker Sections of Citizens (Reservation of Seats in Educational Institutions and of Appointments or Posts in the Public Services under the State) Bill, 2019

15. The Andhra Pradesh Economically Weaker Sections other than Kapus (Reservation of Seats in the Educational Institutions and of Appointments or Posts in the Public Services under the State) Bill, 2019
16. The Andhra Pradesh Cooperative Societies (Amendment) Bill, 2019
17. The Andhra Pradesh Rights in Land and Pattadar Pass Books (Amendment) Bill, 2019
18. The Registration (Andhra Pradesh Amendment) Bill, 2019
19. The Andhra Pradesh Appropriation Bill, 2019
20. The Andhra Pradesh Appropriation (No.II) Bill, 2019

### **ASSAM**

1. The Assam Appropriation (No.I) Bill, 2019
2. The Assam Legislative Assembly Members, Salaries, Allowances, Amenities and Pensions (Amendment) Bill, 2019
3. The Assam Appropriation (No.II) Bill, 2019
4. The Assam Co-operative Societies (Amendment) Bill, 2019
5. The Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Bill, 2019

### **BIHAR**

1. *Bihar Viniyog Vidhayak, 2019*
2. *Bihar Viniyog (Lekhanudan) Vidheyak, 2019*
3. *Bihar Padon evam Sevaon ki Riktiyon tatha Shekshanik Sansthano mein Namankan mein (Aarthik Roop se Kamjor Vargo ke Liye) Aarakshan Vidheyak, 2019*
4. *Bihar Bhumi Sudhar (Adhiktam Seema Nirdharan tatha Adhishesh Bhumi Arjan) (Sanshodhan) Vidheyak, 2019*
5. *Indira Gandhi Aayurvigyan Sansthan (Sanshodhan) Vidheyak, 2019*
6. *Bihar Vidyalaya Pariksha Samiti (Sanshodhan) Vidheyak, 2019*
7. *Bihar Prarambhik Vidyalaya Shiksha Samiti (Nirsan) Vidheyak, 2019*
8. *Bihar Adhivakta Kalyan Nidhi (Sanshodhan) Vidheyak, 2019*
9. *Bihar Niji Vidyalaya (Shulka Viniyaman) Vidheyak, 2019*

## **CHHATTISGARH**

1. *Chhattisgarh Viniyog (No.I) Vidheyak, 2019*
2. *Chhattisgarh Rajim Kumbh (Kalp) Mela (Sanshodhan) Vidheyak, 2019*
3. *Chhattisgarh Vidhan Mandal Sadasya Nirrahata Nivaran (Sanshodhan) Vidheyak, 2019*
4. *Chhattisgarh Madhyastham Adhikaran (Sanshodhan) Vidheyak, 2019*
5. *Chhattisgarh Viniyog (No.II) Vidheyak, 2019*
6. *Chhattisgarh Bhumi Arjan, Punarvasan aur Punarvyasthan me Uchit Pratikar aur Pardarshita ka Adhikar (Gramin Kshetra ki Dasha me Gunak Karak Nirdharan Vidheyak, 2019*
7. *Chhattisgarh Nagarpalik Nigam (Sanshodhan) Vidheyak, 2019*
8. *Chhattisgarh Nagariya Kshetro ke Bhumihin Vyakti (Pattadhriti Adhikaro ka Pradan Kiya Jana) Adhiniyam, 1984 Vidheyak, 2019*
9. *Chhattisgarh Nagar Palika (Sanshodhan) Vidheyak, 2019*
10. *Chhattisgarh Vishwavidyalaya (Sansodhan) Vidheyak, 2019*

## **DELHI**

1. The Delhi Appropriation (No.I) Bill, 2019
2. The Delhi Appropriation (No.II) Bill, 2019

## **GUJARAT**

3. The Gujarat Provincial Municipal Corporations (Amendment) Bill, 2019
4. The Gujarat Housing Board (Amendment) Bill, 2019
5. The Gujarat Shops and Establishments (Regulation of Employment and Conditions of Service) Bill, 2019
6. The Gujarat Agricultural Lands Ceiling (Amendment) Bill, 2019
7. The Gujarat (Supplementary) Appropriation Bill, 2019
8. The Gujarat Appropriation (Vote on Account) Bill, 2019

## **HARYANA**

1. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018

2. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018
3. The Haryana Police (Amendment) Bill, 2018
4. State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018
5. The Faridabad Metropolitan Development Authority Bill, 2018
6. The Haryana Municipal Corporation (Third Amendment) Bill, 2018
7. The Haryana Municipal (Second Amendment) Bill, 2018
8. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018
9. The Haryana Appropriation (No.IV) Bill, 2018
10. The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018

### **HIMACHAL PRADESH**

1. The Himachal Pradesh Appropriation Bill, 2019
2. The Himachal Pradesh Appropriation (No.II) Bill, 2019
3. The Himachal Pradesh Official Language (Amendment) Bill, 2019
4. The Himachal Pradesh University of Health Sciences (Amendment) Bill, 2019
5. The Himachal Pradesh Appropriation Acts (Repeal) Bill, 2019
6. The Himachal Pradesh Bovine Breeding Bill, 2019

### **JHARKHAND**

1. *Jharkhand Viniyog Vidheyak (Sankhya-1), 2019*
2. *Jharkhand Viniyog Vidheyak (Sankhya-2), 2019*
3. *Jharkhand Anusuchit Janjati ke Liye Rajya Aayog Vidheyak, 2019*
4. *Jharkhand Rajya Aawas Board (Sanshodhan) Vidheyak, 2019*
5. *Jharkhand Khanij Kshetra Vikas Pradhikaar (Sanshodhan) Vidheyak, 2019*

### **KARNATAKA**

1. The Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Bill, 2018

2. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Karnataka Amendment) Bill, 2019
3. The Basavakalyan Development Board (Amendment) Bill, 2019
4. The Karnataka Debt Relief Bill, 2018
5. The NIE University Bill, 2019
6. The Karnataka State Universities (Amendment) Bill, 2019
7. The Adichunchanagiri University (Amendment) Bill, 2019
8. The R V University Bill, 2019
9. The Karnataka Appropriation Bill, 2019
10. The Karnataka Appropriation (Vote on Account) Bill, 2019
11. The Rajiv Gandhi University of Health Sciences (Amendment) Bill, 2018

### **KERALA**

1. The Kerala Appropriation Bill, 2019
2. The Kerala Co-operative Societies (Amendment) Bill, 2019
3. The Kerala Appropriation (Vote on Account) Bill, 2019

### **MADHYA PRADESH**

1. *Madhya Pradesh Viniyog Vidheyak, 2019*
2. *Madhya Pradesh Maal aur Seva Kar (sanshodhan) Vidheyak, 2019*
3. *Madhya Pradesh Nagarpalika (Sanshodhan) Vidheyak, 2019*
4. *Madhya Pradesh Aadhaar (Vittiya aur anya Sahayikiyo, Prasuvidhao aur Sevaon ka Lakshyit Paridaan) Vidheyak, 2019*
5. *Madhya Pradesh Viniyog (Kramank-2) Vidheyak, 2019*
6. *Madhya Pradesh Viniyog (Kramank-3) Vidheyak, 2019*
7. *Madhya Pradesh Viniyog (Lekhanudaan) Vidheyak, 2019*
8. *Madhya Pradesh Panchayat Raj evam Gram Swaraj (Sanshodhan) Vdheyak, 2019*

### **MAHARASHTRA**

1. The Maharashtra Stamp (Amendment and Validation) Bill, 2019
2. The Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Bill, 2019

3. The Maharashtra Increase of Land Revenue and Special Assessment (Amendment and Validation) Bill, 2019
4. The Maharashtra (Supplementary) Appropriation Bill, 2019
5. The Maharashtra Appropriation (Vote on Account) Bill, 2019

### **MANIPUR**

1. The Manipur Appropriation (No.I) Bill, 2019
2. The Manipur Appropriation (No.II) Bill, 2019
3. The Manipur Appropriation (No.III) Bill, 2019
4. The Manipur Appropriation (No.IV) Bill, 2019
5. The Manipur Appropriation (No.V) Bill, 2019
6. The Manipur Loktak Lake (Protection) (Third Amendment) Bill, 2019

### **MEGHALAYA**

1. The Meghalaya Appropriation (No.I) Bill, 2019
2. The Meghalaya Appropriation (No.II) Bill, 2019
3. The Lokayukta (Amendment) Bill, 2019

### **MIZORAM**

1. The Mizoram Anatomy Bill, 2019
2. The Mizoram Maintenance of Household Register Bill, 2019
3. The Mizoram State Legislature Members (Removal of Disqualification) (Amendment) Bill, 2019
4. The Mizoram Essential Services Maintenance (Amendment) Bill, 2019
5. The Mizoram Forest (Amendment) Bill, 2019
6. The Mizoram Motor Vehicles (Taxation) (Amendment) Bill, 2019
7. The Indian Stamp (Mizoram Amendment) Bill, 2019
8. The Registration (Mizoram Amendment) Bill, 2019
9. The Mizoram Goods and Services Tax (Amendment) Bill, 2019
10. The Mizoram Goods and Services Tax (Second Amendment) Bill, 2019
11. The Mizoram Liquor (Prohibition) Bill, 2019
12. The Mizoram Appropriation (No.I) Bill, 2019



13. The Mizoram Appropriation (Vote on Account) (No.II) Bill, 2019
14. The Mizoram Appropriation (No.III) Bill, 2019

### **PUNJAB**

1. The Punjab One-Time Voluntary Disclosure and Settlement of Building Constructed in Violations of the Building Bye-Laws Bill, 2019
2. The Amritsar Walled City (Recognition of Usage) Amendment Bill, 2019
3. The Punjab Appropriation Bill, 2019
4. The Punjab Appropriation (No.II) Bill, 2019
5. The Punjab Appropriation (No.III) Bill, 2019
6. The Punjab Legislative Assembly (Salaries and Allowances of Members) Amendment Bill, 2019
7. The Prevention of Cruelty to Animals (Punjab Amendment) Bill, 2019
8. The Indian Stamp (Punjab Amendment) Bill, 2019

### **RAJASTHAN**

1. The Rajasthan Appropriation (No.I) Bill, 2019
2. The Rajasthan Appropriation (No.II) Bill, 2019
3. The Rajasthan Panchayati Raj (Amendment) Bill, 2019
4. The Rajasthan Municipalities (Amendment) Bill, 2019
5. The Rajasthan Co-operative Societies (Amendment) Bill, 2019
6. The Rajasthan Appropriation (No.III) Bill, 2019
7. The Rajasthan Appropriation (Vote on Account) (No.IV) Bill, 2019
8. Dr. Bhimrao Ambedkar Law University, Jaipur Bill, 2019
9. The Haridev Joshi University of Journalism and Mass Communication, Jaipur Bill, 2019
10. The Rajasthan Backward Classes (Reservation of Seats in Educational Institutions in the State and of Appointments and Posts in Services under the State) (Amendment) Bill, 2019

### **TAMIL NADU**

1. The Tamil Nadu Payment of Salaries (Amendment) Bill, 2019
2. The Tamil Nadu Private Colleges (Regulation) Amendment Bill, 2019

3. The Tamil Nadu Industrial Township Area Development Authority (Amendment) Bill, 2019
4. The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Bill, 2019
5. The Tamil Nadu Stamp Bill, 2019
6. The Tamil Nadu Goods and Services Tax (Amendment) Bill, 2019
7. The Tamil Nadu Value Added Tax (Amendment) Bill, 2019
8. The Industrial Disputes (Tamil Nadu Amendment) Bill, 2019
9. The Tamil Nadu Forest (Amendment) Bill, 2019
10. The Tamil Nadu Panchayats (Amendment) Bill, 2019
11. The Tamil Nadu Municipal Laws (Amendment) Bill, 2019
12. The Tamil Nadu Appropriation Bill, 2019
13. The Hosur City Municipal Corporation Bill, 2019
14. The Nagercoil City Municipal Corporation Bill, 2019
15. The Tamil Nadu Municipal Laws (Second amendment) Bill, 2019
16. The Tamil Nadu Panchayats (Second Amendment) Bill, 2019
17. The Tamil Nadu Private Universities Bill, 2019
18. The Tamil Nadu Agricultural Produce Marketing (Regulation) Second Amendment Bill, 2019
19. The Tamil Nadu Agricultural Produce and Livestock Contract Farming and Services (Promotion and Facilitation) Bill, 2019
20. The Tamil Nadu Appropriation (No.II) Bill, 2019
21. The Tamil Nadu Appropriation (Vote on Account) Bill, 2019

### **TELANGANA**

1. The Telangana Panchayat Raj (Amendment) Bill, 2019
2. The Goods and Services Tax (Amendment) Bill, 2019
3. The Telangana Appropriation (Vote on Account) Bill, 2019
4. The Telangana Appropriation Bill, 2019

### **TRIPURA**

5. The Tripura State Higher Education Council Bill, 2019
6. The Tripura Appropriation Bill, 2019
7. The Tripura Industries (Facilitation) Bill, 2018
8. The Tripura Appropriation Bill, 2019

### **UTTAR PRADESH**

1. The King George's Medical University, Uttar Pradesh (Amendment) Bill, 2018
2. The Uttar Pradesh Appropriation Bill, 2019

### **UTTARAKHAND**

1. Uttarakhand Appropriation Bill, 2019
2. Uttarakhand Subordinate Services Selection Commission (Amendment) Bill, 2019
3. Uttarakhand Agriculture Produce Marketing (Development and Regulation) (Amendment) Bill, 2019
4. Societies Registration (Uttarakhand Amendment) Bill, 2019
5. Indian Partnership (Uttarakhand Amendment) Bill, 2019
6. The Uttarakhand (U.P. Municipal Corporation Act, 1959) (Amendment) Bill, 2019
7. Uttarakhand Public Service (Reservation for Economically Weaker Sections) Bill, 2019
8. Himalaya University Bill, 2019
9. Uttarakhand (The United Provinces Excise Act, 1910) (Amendment) Bill, 2019

### **WEST BENGAL**

1. The West Bengal Appropriation (Vote on Account) Bill, 2019
2. The West Bengal Appropriation Bill, 2019

## APPENDIX-VI

### ORDINANCES PROMULGATED BY THE UNION AND STATE GOVERNMENTS DURING THE PERIOD 1 JANUARY TO 31 MARCH 2019

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Sl. No.	Title of Ordinance	Date of Promulgation	Date on which laid before the House	Date of Cessation	Remarks
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#### UNION GOVERNMENT

1.	The Muslim Women (Protection of Rights on Marriage) Ordinance, 2019	12.1.2019	--	--	--
2.	The Indian Medical Council (Amendment) Ordinance, 2019	12.1.2019	--	--	--
3.	The Companies (Amendment) Ordinance, 2019	12.1.2019	--	--	--
4.	The Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019	21.2.2019	--	--	--
5.	The Indian Medical Council (Amendment)	21.2.2019	--	--	--

	Second Ordinance, 2019				
6.	The Companies (Amendment) Second Ordinance, 2019	21.2.2019	--	--	--
7.	The Banning of Unregulated Deposit Schemes Ordinance, 2019	21.2.2019	--	--	--
8.	The Jammu and Kashmir Reservation (Amendment) Ordinance, 2019	1.3.2019	--	--	--
9.	The Aadhaar and Other Laws (Amendment) Ordinance, 2019	2.3.2019	--	--	--
10.	The New Delhi International Arbitration Centre Ordinance, 2019	2.3.2019	--	--	--
11.	The Homoeopathy Central Council (Amendment) Ordinance, 2019	2.3.2019	--	--	--
12.	The Special Economic Zones (Amendment) Ordinance, 2019	2.3.2019	--	--	--
13.	The Central Educational Institutions	7.3.2019	--	--	--

	(Reservation in Teacher's Cadre) Ordinance, 2019				
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### ANDHRA PRADESH

1.	The Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Ordinance, 2019	28.1.2019	1.2.2019	-	Replaced by Legislation
2.	The Andhra Pradesh (Andhra Area) Inams (Abolition and Conversion into Ryotwari) (Amendment) Ordinance, 2019	23.2.2019	-	-	-

### KERALA

1.	The Kerala Co-operative Hospital Complex and Academy of Medical Sciences (Taking over the Management and Administration) Ordinance, 2018	--	--	--	--
2.	The Kerala Madrasa Teachers' Welfare Fund Ordinance, 2019	--	--	--	--
3.	The Kerala Public Service Commission	--	--	--	--

	(Additional Functions as Respects the Services under the Waqf Board) Ordinance, 2018				
4.	The Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018	--	--	--	--
5.	The Kerala Prevention of Damage to Private Property and Payment of Compensation Ordinance, 2019	--	--	--	--
6.	The Kerala Police (Amendment) Ordinance, 2019	--	--	--	--
7.	The Kerala Co-operative Societies (Amendment) Ordinance, 2019	--	--	--	--
8.	The Non-Resident Keralites' Welfare (Amendment) Ordinance, 2019	--	--	--	--
9.	The Kerala Police (Amendment) Ordinance, 2019	--	--	--	--
10.	The Kerala Prevention of Damage to Private Property and Payment of Compensation	--	--	--	--

	Ordinance, 2019				
11.	The Kerala University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2019	--	--	--	--
12.	The Kerala Madrasa Teachers' Welfare Fund Ordinance, 2019	--	--	--	--
13.	The Kerala Public Service Commission (Additional Functions as Respects the Services under the Waqf Board) Ordinance, 2019	--	--	--	--
14.	The Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2019	--	--	--	--
15.	The Non-Resident Keralites Welfare (Amendment) Ordinance 2019	--	--	--	--
16.	The Kerala Anganawadi Workers and Anganawadi Helpers Welfare Fund (Amendment) Ordinance, 2019	--	--	--	--



17.	The Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019	--	--	--	--
18.	The Kerala Municipality (Amendment) Ordinance, 2019	--	--	--	--
19.	The Kerala Panchayati Raj (Amendment) Ordinance, 2019	--	--	--	--
20.	The Kerala Co-operative Hospital Complex and the Academy of Medical Sciences (Taking over the Management and Administration) Ordinance, 2019	--	--	--	--
21.	The University Laws (Amendment) Ordinance, 2019	--	--	--	--
22.	The University Laws (Amendment) (No.II) Ordinance, 2019	--	--	--	--
23.	The Kerala Municipality (Second Amendment) Ordinance, 2019	--	--	--	--

## MAHARASHTRA

1.	The Maharashtra Stamp (Amendment and Validation) Ordinance, 2019	13.2.2019	25.2.2019	8.4.2019	--
2.	The Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2019	14.2.2019	25.2.2019	8.4.2019	--
3.	The Maharashtra Contingency Fund (Amendment) Ordinance, 2019	18.2.2019	25.2.2019	8.4.2019	--

## MANIPUR

1.	The Manipur Loktak Lake (Protection) (Third Amendment) Ordinance, 2019	1.2.2019	20.2.2019	--	Passed
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## MEGHALAYA

1.	The Meghalaya Building and other Construction Workers' Welfare Board Ordinance, 2019	15.1.2019	--	--	--
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### **PUNJAB**

1.	The Indian Stamp (Punjab Amendment) Ordinance, 2019	24.1.2019	25.2.2019	--	Replaced by Legislation on 25.2.2019
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### **RAJASTHAN**

1.	The Rajasthan Cooperative Society (Amendment) Ordinance, 2018	26.12.2018	17.1.2019	--	--
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### **TELANGANA**

1.	The Telangana Goods and Services Tax (Amendment) Ordinance, 2019	30.1.2019	22.2.2019	--	Replaced by Legislation
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### **TRIPURA**

1.	The Tripura State Higher Education Council Ordinance, 2018	--	22.2.2019	--	--
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### **UTTARAKHAND**

1.	The Uttarakhand Public Service (Reservation for Economically Weaker Section) Ordinance, 2019	5.2.2019	22.2.2019	--	Replaced by Bill
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**A. PARTY POSITION IN 16<sup>TH</sup> LOK SABHA (STATE-WISE) (AS ON 31.03.2019)**

Sl. No.	States	No. of Seats	BJP	INC	AIADMK	AITC	BJD	SS	TDP	TRS	CPI(M)	YSRCP	LJSP	NCP	SP	AAP	RJD	SAD	AIUDF	RLSP	AD
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)
1.	Andhra Pradesh	25	2	-	-	-	-	-	15	-	-	3	-	-	-	-	-	-	-	-	-
2.	Arunachal Pradesh	2	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
3.	Assam	14	7	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	3	-	-
4.	Bihar	40	21	1	-	-	-	-	-	-	-	-	6	1	-	-	4	-	-	3	-
5.	Chhattisgarh	11	10	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
6.	Goa	2	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
7.	Gujarat	26	26	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
8.	Haryana	10	7	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
9.	Himachal Pradesh	4	4	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
10.	Jammu & Kashmir	6	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
11.	Jharkhand	14	12	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
12.	Karnataka	28	15	10	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
13.	Kerala	20	-	7	-	-	-	-	-	-	5	-	-	-	-	-	-	-	-	-	-
14.	Madhya Pradesh	29	23*	3	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
15.	Maharashtra	48	22	2	-	-	-	18	-	-	-	-	-	5	-	-	-	-	-	-	-
16.	Manipur	2	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
17.	Meghalaya	2	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
18.	Mizoram	1	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
19.	Nagaland	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
20.	Odisha	21	1	-	-	-	18	-	-	-	-	-	-	-	-	-	-	-	-	-	-
21.	Punjab	13	1	4	-	-	-	-	-	-	-	-	-	-	-	4	-	4	-	-	-
22.	Rajasthan	25	22	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
23.	Sikkim	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
24.	Tamil Nadu	39	1	-	37	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
25.	Telangana	17	1	2	-	-	-	-	-	10	-	1	-	-	-	-	-	-	-	-	-
26.	Tripura	2	-	-	-	-	-	-	-	-	2	-	-	-	-	-	-	-	-	-	-
27.	Uttarakhand	5	5	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
28.	Uttar Pradesh	80	68	2	-	-	-	-	-	-	-	-	-	-	7	-	-	-	-	-	2
29.	West Bengal	42	2	4	-	34	-	-	-	-	2	-	-	-	-	-	-	-	-	-	-
30.	A & N Islands	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
31.	Chandigarh	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
32.	Dadra & Nagar Haveli	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
33.	Daman & Diu	1	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
34.	NCT of Delhi	7	7	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
35.	Lakshadweep	1	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-	-	-	-	-
36.	Puducherry	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
	<b>TOTAL</b>	<b>543</b>	<b>266*</b>	<b>45</b>	<b>37</b>	<b>34</b>	<b>18</b>	<b>18</b>	<b>15</b>	<b>10</b>	<b>9</b>	<b>4</b>	<b>6</b>	<b>7</b>	<b>7</b>	<b>4</b>	<b>4 \$</b>	<b>4</b>	<b>3</b>	<b>3</b>	<b>2</b>

\* Excluding Speaker, LS & two nominated members who have joined BJP with effect from 8.12.2015.

\$ Includes one member (Shri Rajesh Ranjan Yadav) who has been expelled from the party with effect from 7.5.2015.

Sl. No.	States	INLD	IUML	JD(S)	JD(U)	JMM	AIMEIM	AINRC	CPI	JKNC	JKPDP	NDPP	PMK	RLD	RSP	SDF	Sw.P	IND	Total	Vacancies
(1)	(2)	(23)	(24)	(25)	(26)	(27)	(28)	(29)	(30)	(31)	(32)	(33)	(34)	(35)	(36)	(37)	(38)	(39)	(40)	(41)
1.	Andhra Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	20	05
2.	Arunachal Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-
3.	Assam	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	14	-
4.	Bihar	-	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	38	02
5.	Chhattisgarh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	10	01
6.	Goa	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-
7.	Gujarat	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	26	-
8.	Haryana	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	10	-
9.	Himachal Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4	-
10.	Jammu & Kashmir	-	-	-	-	-	-	-	-	1	1	-	-	-	-	-	-	-	4	02
11.	Jharkhand	-	-	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	14	-
12.	Karnataka	-	-	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	27	01
13.	Kerala	-	2	-	-	-	-	-	1	-	-	-	-	-	1	-	-	2	18	02
14.	Madhya Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	26*	02
15.	Maharashtra	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-	48	-
16.	Manipur	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-
17.	Meghalaya	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	01
18.	Mizoram	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
19.	Nagaland	-	-	-	-	-	-	-	-	-	-	1	-	-	-	-	-	-	1	-
20.	Odisha	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	19	02
21.	Punjab	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	13	-
22.	Rajasthan	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	23	02
23.	Sikkim	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-	-	1	-
24.	Tamil Nadu	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-	-	-	39	-
25.	Telangana	-	-	-	-	-	1	-	-	-	-	-	-	-	-	-	-	-	15	02
26.	Tripura	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	2	-
27.	Uttarakhand	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5	-
28.	Uttar Pradesh	-	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-	-	80	-
29.	West Bengal	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	42	-
30.	A & N Islands	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
31.	Chandigarh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
32.	Dadra & Nagar Haveli	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
33.	Daman & Diu	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
34.	NCT of Delhi	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	7	-
35.	Lakshadweep	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-
36.	Puducherry	-	-	-	-	-	-	1	-	-	-	-	-	-	-	-	-	-	1	-
	TOTAL	2	2	2	2	2	1	1	1	1	1	1	1	1	1	1	1	3	520*	22

\* Excluding Speaker, LS & two nominated members who have joined BJP with effect from 8.12.2015.

**ABBREVIATIONS USED FOR PARTIES:**

Bharatiya Janata Party (BJP); Indian National Congress (INC); All India Anna Dravida Munnetra Kazhagam (AIADMK); All India Trinamool Congress (AITC); Biju Janata Dal (BJD); Shiv Sena (SS); Telugu Desam Party (TDP); Telangana Rashtra Samithi (TRS); Communist Party of India (Marxist) [CPI(M)]; Yuvajana Sramika Rythu Congress Party (YSRCP); Lok Jan Shakti Party (LJSP); Nationalist Congress Party (NCP); Samajwadi Party (SP); Aam Admi Party (AAP); Rashtriya Janata Dal (RJD); Shiromani Akali Dal (SAD); All India United Democratic Front (AIUDF); Jammu & Kashmir National Conference (JKNC); Jammu & Kashmir Peoples Democratic Party (JKPDP); Rashtriya Lok Samta Party (RLSP); Apna Dal (AD); Indian National Lok Dal (INLD); Indian Union Muslim League (IUML); Janata Dal (Secular) [JD(S)]; Janata Dal (United) [JD(U)]; Jharkhand Mukhti Morcha (JMM); All India Majlis-E-Ittehadul Muslimeen (AIMEIM); All India N.R. Congress (AINRC); Communist Party of India (CPI); Nationalist Democratic Progressive Party (NDPP); Pattali Makkal Katchi (PMK); Rashtriya Lok Dal (RLD); Revolutionary Socialist Party (RSP); Sikkim Democratic Front (SDF); Swabhimani Paksha (Sw.P) & Independents (IND)

**B. PARTY POSITION IN RAJYA SABHA (AS ON 24 APRIL 2019)**

Sl. No.	State/ Union	Seats	INC	BJP	SP	CPI(M)	JD(U)	AIADMK	BSP	CPI	*Others	IND.	Total	Vacancies
	Territory													
	[2]	[3]	[4]	[5]	[6]	[7]	[8]	[9]	[10]	[11]	[12]	[13]	[14]	[15]
1	Andhra Pradesh	11	2	1	-	-	-	-	-	-	8(a)	-	11	-
2	Arunachal Pradesh	1	1	-	-	-	-	-	-	-	-	-	1	-
3	Assam	7	6	-	-	-	-	-	-	-	1(b)	-	7	-
4	Bihar	16	1	4	-	-	6	-	-	-	4(c)	-	15	1
5	Chhattisgarh	5	2	3	-	-	-	-	-	-	-	-	5	-
6	Goa	1	-	1	-	-	-	-	-	-	-	-	1	-
7	Gujarat	11	4	7	-	-	-	-	-	-	-	-	11	-
8	Haryana	5	1	2	-	-	-	-	-	-	1(d)	1	5	-
9	Himachal Pradesh	3	2	1	-	-	-	-	-	-	-	-	3	-
10	Jammu & Kashmir	4	1	1	-	-	-	-	-	-	2(e)	-	4	-
11	Jharkhand	6	1	3	-	-	-	-	-	-	1(f)	1	6	-
12	Karnataka	12	8	3	-	-	-	-	-	-	1(g)	-	12	-
13	Kerala	9	2	-	-	3	-	-	-	1	2(h)	1	9	-
14	Madhya Pradesh	11	3	8	-	-	-	-	-	-	-	-	11	-
15	Maharashtra	19	3	7	-	-	-	-	-	-	8(i)	1	19	-



16	Manipur	1	-	1	-	-	-	-	-	-	-	-	1	-
17	Meghalaya	1	1	-	-	-	-	-	-	-	-	-	1	-
18	Mizoram	1	1	-	-	-	-	-	-	-	-	-	1	-
19	Nagaland	1	-	-	-	-	-	-	-	-	1(j)	-	1	-
20	Odisha	10	1	-	-	-	-	-	-	-	9(k)	-	10	-
21	Punjab	7	3	1	-	-	-	-	-	-	3(l)	-	7	-
22	Rajasthan	10	-	10	-	-	-	-	-	-	-	-	10	-
23	Sikkim	1	-	-	-	-	-	-	-	-	1(m)	-	1	-
24	Tamil Nadu	18	-	-	-	1	-	12	-	1	4(n)	-	18	-
25	Telangana	7	1	-	-	-	-	-	-	-	6(o)	-	7	-
26	Tripura	1	-	-	-	1	-	-	-	-	-	-	1	-
27	Uttarakhand	3	2	1	-	-	-	-	-	-	-	-	3	-
28	Uttar Pradesh	31	2	11	13	-	-	-	4	-	-	1	31	-
29	West Bengal	16	2	-	-	-	-	-	-	-	13(p)	1	16	-
<b>Union Territories</b>														
30	The NCT of Delhi	3	-	-	-	-	-	-	-	-	3(q)	-	3	-
31	Puducherry	1	-	-	-	-	-	1	-	-	-	-	1	-
32	Nominated	12	-	8	-	-	-	-	-	-	4(r)	-	12	-
	<b>TOTAL</b>	245	50	73	13	5	6	13	4	2	72	6	244	1

**Others**

**(Break-up of Parties/Groups)**

- (a) TDP-5, TRS-1, YSRCP-2
- (b) BPF-1
- (C) RJD-4
- (d) INLD-1
- (e) J&K PDP-2
- (f) RJD-1
- (g) JD(S)-1
- (h) KC(M)-1, IUML-1
- (i) NCP-4, SS-3, RPI(A)-1
- (j) NPF-1
- (k) BJD-9
- (l) SAD-3
- (m) SDF-1
- (n) DMK-4
- (o) TDP-1, TRS-5
- (p) AITC-13
- (q) AAP-3
- (r) Nominated-4

### C. PARTY POSITION IN THE STATE/ UNION TERRITORY LEGISLATURES

State/Union Territory	Seats	INC	BJP	CPI (M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Independent	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Andhra Pradesh L.A.	176	-	3	-	-	-	-	-	-	168 <sup>(a)</sup>	1	172	4
Andhra Pradesh L.C.	58	-	2	-	-	-	-	-	-	51 <sup>(b)</sup>	5	58	-
Arunachal Pradesh L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Assam L.A.	126	25	61	-	-	-	-	-	-	39 <sup>(c)</sup>	1	126	-
Bihar L.A.	243	27	53	-	-	-	-	70	-	87 <sup>(d)</sup>	4	241	2
Bihar L.C.#	75	3	21	-	2	-	-	31	-	13 <sup>(e)</sup>	3	73	-
Chhattisgarh L.A.#	91	68	15	-	-	-	2	-	-	5 <sup>(f)</sup>	-	90	-
Goa L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Gujarat L.A.	182	71	100	-	-	1	-	-	-	2 <sup>(g)</sup>	3	177	5
Haryana L.A.	90	17	46	-	-	-	1	-	-	20 <sup>(h)</sup>	5	89	1
Himachal Pradesh L.A.	68	21	44	1	-	-	-	-	-	-	2	68	-

\*\* Information not received from State/Union Territory Legislature

# Information as received from State/Union Territory Legislature

State/Union Territory	Seats	INC	BJP	CPI (M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Independent	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Jammu & Kashmir L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Jammu & Kashmir L.C.	36	1	10	-	-	-	-	-	-	11 <sup>(i)</sup>	-	22	14
Jharkhand L.A.	82	8	43	-	1	-	1	-	-	29 <sup>(i)</sup>	-	82	-
Karnataka L.A.	225	78	104	-	-	-	1	-	37	3 <sup>(k)</sup>	1	224	1
Karnataka L.C.	75	37	18	-	-	-	-	-	16	1 <sup>(l)</sup>	2	74	1
Kerala L.A.#	141	22	1	58	19	2	-	-	3	28 <sup>(m)</sup>	6	139	-
Madhya Pradesh L.A.#	231	113	109	-	-	-	2	-	-	1 <sup>(n)</sup>	4	229	1
Maharashtra L.A.	289	42	121	1	-	41	-	-	-	73 <sup>(o)</sup>	7	285	4
Maharashtra L.C.	78	16	22	-	-	17	-	-	-	16 <sup>(p)</sup>	6	77	1
Manipur L.A.	60	28	21	-	-	-	-	-	-	10 <sup>(q)</sup>	1	60	-
Meghalaya L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-

\*\* Information not received from State/Union Territory Legislature

# Information as received from State/Union Territory Legislature

State/Union Territory	Seats	INC	BJP	CPI (M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Independent	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Mizoram L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Nagaland L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Odisha L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Punjab L.A.	117	78	3	-	-	-	-	-	-	36 <sup>(t)</sup>	-	117	-
Rajasthan L.A.	200	100	73	2	-	-	6	-	-	6 <sup>(s)</sup>	13	200	-
Sikkim L.A.**	-	-	-	-	-	-	-	-	-	-	-	-	-
Tamil Nadu L.A.	235	8	-	-	-	-	-	-	-	204 <sup>(t)</sup>	1	213	22
Telangana L.A.	120	19	1	-	-	-	-	-	-	99 <sup>(u)</sup>	1	120	-
Telangana L.C.	40	1	1	-	-	-	-	-	-	28 <sup>(v)</sup>	3	33	7
Tripura L.A.	60	-	36	16	-	-	-	-	-	8 <sup>(w)</sup>	-	60	-
Uttar Pradesh L.A.	404	7	310	-	-	-	19	-	-	64 <sup>(x)</sup>	3	403	1
Uttar Pradesh L.C.	100	2	21	-	-	-	8	-	-	67 <sup>(y)</sup>	1	99	1
Uttarakhand L.A.	71	11	57	-	-	-	-	-	-	1 <sup>(z)</sup>	2	71	-

\*\* Information not received from State/Union Territory Legislature

State/Union Territory	Seats	INC	BJP	CPI (M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Independent	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>West Bengal L.A.</b>	295	39	3	25	1	-	-	-	-	219 <sup>(aa)</sup>	1	288	7
<b>UNION TERRITORIES</b>													
<b>Delhi L.A.</b>	70	-	4	-	-	-	-	-	-	66 <sup>(bb)</sup>	-	70	-
<b>Puducherry L.A.<sup>#</sup></b>	30	14	3	-	-	-	-	-	-	13 <sup>(cc)</sup>	1	31	2

- a) Telugu Desam Party-100, Yuvajana Sramika Rythu Congress-66, Navodayam Party-1, and Nominated-1  
b) Telugu Desam Party-32, Yuvajana Sramika Rythu Congress-8, Progressive Democratic Front-3, and Nominated-8  
c) AGP-14, AIUDF-13, and BPF-12  
d) Rashtriya Janata Dal-79, Communist Party of India (Marxist-Leninist) (Liberation)-3, Lok Jan Shakti Party-2, Rashtriya Lok Samta Party-2, and Hindustani Aavam Morcha (Secular)-1  
e) Chairman-1, RJD-8, LJP-2, RLSP-1, and HAM(Secular)-1  
f) Janata Congress Chhattisgarh-5  
g) Bharatiya Tribal Party-2  
h) Speaker-1, Indian National Lok Dal-18, and Shiromani Akali Dal-1  
i) J&K Peoples Democratic Party-8, and J&K National Conference-3  
j) Chairman-1, Jharkhand Mukti Morcha-19, Jharkhand Vikas Morcha (P)-2, AJSU Party-4, Marxist Co-ordination Committee-1, Jay Bharat Samanata Party-1, and Nav Javan Sangharsh Morcha-1  
k) Karnataka Pragnavanta Janatha Party-1, Speaker-1, and Nominated-1  
l) Chairman-1  
m) Congress (Secular)-1, Kerala Congress (B)-1, National Secular Conference-1, Communist Marxist Party Kerala State Committee-1, Indian Union Muslim League-17, Kerala Congress (M)-6, and Kerala Congress (Jacob)-1  
n) Samajwadi Party-1

- o) Shivsena Party-60, Peasant's and Workers Party-3, Bahujan Vikas Aghadi-3, All India Majalis-A-Ittehadul Muslimin-2, Maharashtra Navnirman Sena-1, Samajwadi Party-1, Bharip Bahujan Mahasangh-1, Rashtriya Samaj Party-1, and Nominated-1
- p) Shivsena-12, Lokbharti-1, Peasants and Workers Party of India-1, Peoples Republican Party-1, and Rashtriya Samaj Paksha-1
- q) National People's Party-4, Naga People's Front-4, Lok Jan Shakti Party-1 and All India Trinamool Congress-1
- r) Aam Aadmi Party-20, Shiromani Akali Dal-14, and Lok Insaaf Party-2
- s) Rashtriya Loktantrik Party-3, Bharatiya Tribal Party-2, and Rashtriya Lok Dal-1
- t) All India Anna Dravida Munnetra Kazhgam-113, Dravida Munnetra Kazhgam-88, Indian Union Muslim League-1, Nominated-1, and Speaker-1
- u) Telangana Rashtra Samithi-88, All India Majlis Ittehad-UI-Muslimeen-7, Telugu Desam Party-2, All India Forward Block-1, and Nominated-1
- v) Telangana Rashtra Samithi-21, All India Majlis Ittehad-UI-Muslimeen-2, and Nominated-5
- w) IPFT-8
- x) Samajwadi Party-48, Apna Dal (S)-9, Suheldev Bharatiya Samaj Party-4, Rashtriya Lok Dal-1, Nirbal Indian Shoshit Humara Aam Dal-1, and Nominated-1
- y) Samajwadi Party-55, Apna Dal (S)-1, Shikshak Dal (Non-Political)-5, Independent Group-5, and Unconnected-1
- z) Nominated-1
- aa) All India Trinamool Congress-211, Gorkha Janmukti Morcha-2, Revolutionary Socialist Party-3, All India Forward Bloc-2, and Nominated-1
- bb) Aam Aadmi Party-66
- cc) All India N.R. Congress-7, All India Anna Dravida Munnetra Kazhgam-4, and Dravida Munnetra Kazhgam-2